



**REGIONAL OFFICE**  
**C.G. ENVIRONMENT CONSERVATION BOARD,**  
**NEAR TEHSIL OFFICE RAMPUR, KORBA, DISTT-KORBA(C.G.)**  
**Email Id:- rocecbkorba@gmail.com**

No. 817 /R.O./ C.E.C.B/2022

Korba. Dated: 10 / 10 /2022

To,

✓ The Registrar,  
Hon'ble National Green Tribunal,  
Central Zonal Bench, State commission Bhawan,  
3<sup>RD</sup> Floor Area hills Bhopal, 462011 (M.P.)

Subject:- Order of the Hon'ble NGT in the Original Application No. 62/2022(CZ)  
Rameshwar Prasad Vs. State of Chhattisgarh and Others.

Reference:- Order of The Honorable Tribunal dated 24/08/2022 passed in OA no. 62/2022(CZ).

Respected Sir/Madam,

As per the order dated 24/08/2022 of the Honorable Tribunal in OA no. 62/2022(CZ) Rameshwar Prasad Vs. State of Chhattisgarh and Others a joint committee formed by Tribunal for inspection of the site and submission of factual and action taken report of M/s Indo Sponge Power and Steel Limited Korba, District-Korba (C.G.). In compliance of the above order the factual and action taken report is hereby attached with this letter for you kind perusal and necessary further action please.

Attachment: as per above.

*Spischa*  
Regional Officer,

Chhattisgarh Environment Conservation Board,  
Korba (C.G.)

Entd. No. /R.O./ C.E.C.B/2022

Korba. Dated: / /2022

Copy to:

The Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur  
Atal Nagar, Raipur for favor of information please.

Regional Officer,  
Chhattisgarh Environment Conservation Board,  
Korba (C.G.)

# Joint Committee Inspection Report

## **In the Matter of**

Original Application No.62/2022  
'Rameshwar Prasad Vs State of Chhattisgarh & Others'

w.r.t

Hon`ble National Green Tribunal Central Bench Bhopal  
order dated 24<sup>th</sup> August,2022

Date of visit: 7<sup>th</sup> & 8<sup>th</sup> September, 2022  
Location: Korba (C.G)

### **Joint committee members**

1. Sh.Praveen Kumar Jain, Scientist'B' Regional Directorate (central) CPCB, Bhopal (MP)
2. Sh. Ankur Sahu, Regional officer, CECB, Regional Office, Korba (CG)

**Joint Committee Inspection Report in Compliance to  
Hon'ble NGT(CZ) order dated 24.08.2022 in OA  
No.62/2022 in the matter of 'Rameweshwar Prasad  
Vs State of Chhattisgarh &Others'**

Hon'ble NGT (Central Zone), Bhopal vide its order dated 24<sup>th</sup> August, 2022 in OA No. 62/2022 "Rameshwar Prasad Vs State of Chhattisgarh & Others" directed under Para 2, 6 and 7 as:-

2. *Grievance in this application is that factory in question lacks the anti-pollution devices required for controlling that air pollution caused by the hazardous pollutants released from the factory because of the manufacturing of the metals and non-metals. The primary reason for this conflagrant air pollution is the contravention done by the factory Indo Sponge Power and Steel Limited in not installing the air control devices as per the Air Pollution (Prevention and Control of Pollution) Act, 1981 and the various guidelines and principles laid down by the Ministry of Environment, Forest and Climate Change (MoEF & CC), Central Pollution Board and the State Pollution Board of Chhattisgarh. There is huge violation of the judgments and directions given by the Hon'ble Apex Court and the Hon'ble National Green Tribunal regarding the prevention and conservation of environment from the toxic pollutants released from red category industries and factories in specific.*
  
6. *We deem it just and proper to call a report on the matter in issue of the present Original Application, from a Joint Committee consisting of:-*
  - i. *One representative of Central Pollution Control Board, Bhopal.*
  - ii. *One representative of Chhattisgarh Environment Conservation Board, Chhattisgarh.*
  
7. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The Chhattisgarh Environment Conservation Board will be the nodal agency for coordination and logistic support.*

In compliance to the above order the following officers have been nominated by CPCB and CECB for conducting joint inspection and submitting the report.

1. Sh. Praveen Kumar Jain, Scientist 'B' Regional Directorate (Central) Central Pollution Control Board, Bhopal, Madhya Pradesh
2. Sh. Ankur Sahu, Regional officer, Chhattisgarh Environment Conservation Board, Korba, Chhattisgarh

Copies of the nomination letters are enclosed at **Annexure-1**.

The committee visited the factory i.e. M/s Indo Sponge Power and Steel Limited at Korba and village Risdi which is located near to the plant as mentioned in petition during 7<sup>th</sup> to 8<sup>th</sup> September, 2022 to find out facts as well as to know the extent of problem. During visit the team observed that both the sponge iron plants were non-operational and no activity was going on in the plant. The following points were observed during visit.

**A. During the visit the committee has observed the following points:**

1. M/s Indo Sponge Power and Steel Limited is situated at village-Jhagraha, District-Korba (Chhattisgarh) in Khasra. No. 13/2, 13/13, 14/4, 14/23 and total land areas of 5.55 acres. The Industry has installed 1x50 TPD Kiln (15000 Metric ton per Annum) and 1x125 TPD Kiln (37500 Metric ton per Annum) for manufacturing of Sponge Iron and 4 MW capacity waste Heat Recovery Boiler (WHRB) attached with 125 TPD kiln.
2. Industry has obtained consent under the section 25/26 of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981 from Chhattisgarh Environment Conservation board on 20.5.2021 which is valid upto 30.04.2024, copy of CTO is enclosed at **Annexure-2**.
3. Further, Industry has also obtained authorization for handling of hazardous waste i.e. Used Oil (category-5.1), Spent ion exchange resin containing toxic metal (category-35.2) and Empty barrels / containers /liners contaminated with hazardous chemicals/wastes(Category-33.1) under the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 which is valid upto 30.01.2024. Copy of authorization is enclosed at **Annexure-3**

4. During visit both kilns i.e. 50 TPD & 125 TPD were not in operation since 15.02.2021 & 12.7.2018 respectively and same was informed to CECB, RO, Korba on 15.02.2021 & 12.07.2018 respectively copy of letters collected during visit in this regards are enclosed at **Annexure - 4 & 5.**
5. Due to typographical error the industry has mentioned as 100 TPD instead of 125 TPD in the intimation letter regarding non-operational of the units which was submitted to Chhattisgarh Environment Conservation Board, Regional Office, Korba on 12.07.2018 and again unit has submitted revised letter to Chhattisgarh Environment Conservation Board, Regional Office, Korba on 07.09.2022 for correction of typographical error. Copy of letter is enclosed at **Annexure-6.**
6. During visit the team has collected the copies of electricity bills from December 2020 to August 2022 for verification of operational status. Copies of electricity bills are enclosed at **Annexure-7.**
7. The industry has installed 04 nos of bore wells in the premises to extract the ground water for using in spraying to control of fugitive dust emission during transportation, material storage areas, cooling of kiln, plantation etc. No objection certificate (NOC) obtained from the Central Ground Water Board has expired on 25.05.2022 and applied for renewal vide application no 21-4/2919/CT/IND/2019 on 24.05.2022. copy of NOC and application are enclosed at **Annexure-8&9.**
8. As per the industry for manufacturing of 1 Ton of sponge Iron they requires approximately 1500-2000 kg iron ore, 30-40 kg Dolomite, 1600-1700 kg Coal and generates dolochar about 30% of sponge iron production as a by-product which has been sold to nearby power plants. As per the data provided by the unit that about 20 Ton iron ore, 400 Ton coal and 60 Ton dolochar was found stored openly in the premises. Sponge Iron manufacturing process flow chart is enclosed at **Annexure-10.**

**B. The issues raised in the petition by the applicant are as given below:**

1. Industry has not installed required pollution control devices and deteriorates the environmental quality.
2. Factory is situated in residential area.

The committee made the following observation during site visit on the above mentioned issues:-

## **Issue No.01: Industry has not installed required pollution control devices and deteriorates the environmental quality:**

The industry has 1x125 TPD and 1x50 TPD kilns for the manufacturing of sponge iron. During visit the joint committee inspected the industry and verified the air pollution control devices installed for controlling of the source emissions in both the plants (125TPD & 50TPD) and fugitive emissions control measures adopted at raw material like iron ore, coal and dolomite storage areas, crusher areas, transfer points, product house areas, ESP dust, dolomite and accretion storage and handling areas. The committee noted that maintenance work was going on and informed that that plant may start in future. The committee also verified the status of wastewater generation and solid waste management system and the details are given below:

### **1. Air Pollution Control Measures:**

- During visit it was observed that some quantity of raw material i.e. iron ore and coal stored openly in the premises without any cover.
- The industry has installed 7 nos fixed water sprinklers( 4 nos. at 125TPD plant and 3 nos. in 50TPD plant) in the premises and one water tanker for manual spraying of water at raw material storage, road etc to control the fugitive emission.
- The industry have separate hoppers for storage of coal, iron ore and dolomite and all raw material transferred through closed conveyor belts which are connected with suction system and attached with bag houses to control the emission from the material handling and transfer points. The details of air pollution control devices are given below.

#### **125 TPD Kiln:**

- The industry has installed 3 Field ESP (Electrostatic Precipitator) attached with 125 TPD sponge iron Kiln and 45 meter height stack
- The industry has installed 02 nos. of bag houses having 108 nos. of bags in each for controlling the fugitive emissions from collecting bin and coal crusher areas.
- 4 nos. of fixed water sprinklers to control the dust emission near by the area.

## **50 TPD Kiln:**

- The industry has installed 3 Field ESP (Electrostatic Precipitator) attached with 50 TPD sponge iron Kiln and 35 meter height stack.
- The industry has installed 02 nos. of bag houses having 108 nos of bags in each for controlling the fugitive emissions from collecting ibin and coal crusher areas.
- 3Nos of fixed water sprinklers to control the dust emission nearby the area.
- The industry has also provided suction chutes and de-dusting equipment's at main material transfer points to curb the fugitive emission.
- The industry has installed online Continuous Emission Monitoring System (OCEMS) for Particulate Matter, Sulphur dioxide and Nitrogen Oxides parameters at 125 TPD kiln and Particulate Matter, Sulphur dioxide parameters at 50 TPD kiln in the year 2016 and OCEMS data shows that both kiln (50 TPD & 125 TPD) and connected with CPCB & CECB servers. The details of OCEMS make , model etc are given below:

Location	Parameters	Make	Model	Installed in the year
125TPD Kiln Stack	SPM	HNL System Private Limited	DSL-330	2016
	SO <sub>2</sub>		CA-2000	
	NO <sub>x</sub>			
50 TPD Kiln stack	PM	Bhoomi Gas Analyser	BI6000	2017
	SO <sub>2</sub>		BI7000	

## **2. Water Pollution Control Measures:**

- In the process of manufacturing of sponge iron, water is not required directly and used indirect cooling of the Rotary Cooler, water is sprayed on the outer surface so that shell can be cooled to normal temperature. In this cooling system water is re-cycled through cooling

tower. Make-up water is added to maintain evaporation losses. Therefore no wastewater generated in this system.

- At After Burning Chamber water is sprayed through high pressure pump & nozzles to control temperature & dust of the waste gas which comes out from the Rotary Kiln and collect in 50 M<sup>3</sup> and 44 M<sup>3</sup> capacity settling pit of 125 TPD kiln and 50 TPD kiln respectively. The entire water gets expanded in the system and hence there is no wastewater generated in this process except the wet scrapper wastewater which is collected, treated in the settling pits constructed for the purpose, recirculate and use in dust suppression.
- Water is used in cooling tower to control the temperature of waste gas coming out from Kiln which needs to bring down the temperature from 900<sup>0</sup> C to 230<sup>0</sup> C before entering to Electro-Static- Precipitator. For maintaining above parameter, measured quantity of water is being injected inside the tower in atomized condition. Thus, no wastewater generated as total injected water gets evaporated.
- Industry has provided Septic Tank and Soak pit for the treatment and disposal of domestic wastewater generated from toilets etc.

### **3. Solid Waste Management**

- **Dolochar**: as per the industry representative the average dolochar generated per year will be 23625MT if plant runs for 300days with full capacity of both the plants (125TPD& 50 TPD) provided that plant uses G11 grade coal. Based on the above conditions the monthly generation of dolochar will be about 1900MT and it is generally sold to power plants nearby i.e. Mahendra Power, Champa etc.
- **Electrostatic Precipitator (ESP) & bag houses dust**: monthly ESP and bag houses dust generation will be 100MT if both the plants (125TPD& 50TPD) runs on full capacity.
- **Accretion waste**: the monthly accretion waste generation will be 50MT if both the plants (125TPD & 50TPD) runs with full capacity. All the accretion waste disposed in land filling in low lying areas by local villagers.

- During the visit it was observed and as per the industry that about 20 T iron ore, 400 T coal and 60 T dolochar was found stored openly in the premises. No other waste was found stored in the premises.

## **Issue no. 2: Factory is situated in residential area:**

- As per the information provided by the industry that the plant is situated in Khasra. No. 13/2,13/13,14/4,14/23 and total land areas is 5.5 acres at village-Jhagraha, District-Korba (CG) and the land has been diverted for industrial purpose by department of Housing and Environment, State of Chhattisgarh vide letter dated 10.02.2006. Copy of letter is enclosed as **Annexure-11**.
- The committee observed that the village Risdi is located at aerial distance of about 1KM from the industry. The google map showing the village, industry and NAMP stations of Korba is enclosed at **Annexure-12**.
- The Committee also visited the village-Risdi on dated 08.09.2022 and discussed with the local people about the complaint as annexed in the petition (Annexure A/3). During the visit to the Risdi village, the residents informed to the committee that in January 2021 Shri Rameshwar Tandon has taken their signature for complaining about construction of drains and supply of drinking water in the village at Nagar Nigam Office. They also informed to the committee that M/s Indo Sponge and Power Limited is not in operation from last 2 years and they have not complained about the pollution from the said industry. The Panchanama made in the village is attached as (**Annexure-13**).

## **B. Action Taken by the Chhattisgarh Environment Conservation Board:**

- Industry was regularly inspected by the officials of Chhattisgarh Environment Conservation Board for verification of consent conditions and notices had been issue to industry for violation of consent conditions on dated 25.01.2019 and 28.02.2020 copies are attached as (**Annexure-14&15**).
- Industry was also inspected by the officials of Chhattisgarh Environment Conservation Board on the basis of complained received on dated 21.06.2018 and notice had been issued to the industry for taking corrective measures on dated 20.06.2018 (**Annexure-16**).

### **C. Recommendation**

- To explore the possibility of connecting/passing the 50TPD plant waste gases heat with 125 TPD waste heat recovery boiler (WHRB) to prevent opening of after burning chamber (ABC) emergency cap.
- To construct shed for storage of coal, dolomite and iron ore instead of storing openly at the 125TPD kiln to prevent fugitive emissions.
- To provide more water sprinklers at raw material & solid waste storage & handling area to control fugitive emissions.
- To earmark the waste storage areas and maintain the record for APCDs (wet scrapper waste, ESP dust and bag filter dust) dust disposal.
- To develop more plantation along the plant boundary to stop going out the noise pollution and fugitive emission from the plant.
- To connect the deducting bag filters outlet gases to the stack instead of releasing at the floor level
- To monitor the fugitive emissions, ambient air quality and ground water quality on regular basis.

In view of the above, it is suggested that the Chhattisgarh Environment Conservation Board may ensure the compliance of above recommendations before restart of industry.

*Praveen Jain*  
(Praveen Kumar Jain)  
Scientist-B, CPCB, RD, Bhopal

(Ankur Sahu)  
Regional Officer, CECB, Korba

### **C. Recommendation**

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In view of the above, it is suggested that the Chhattisgarh Environment Conservation Board may ensure the compliance of above recommendations before restart of industry.

(Praveen Kumar Jain)  
Scientist-B, CPCB, RD, Bhopal

  
(Ankur Sahu)  
Regional Officer, CECB, Korba

**Photograph taken during visit (125 TPD Kiln area)**



Raw material transfer through closed conveyor belt



Closed hopper installed to store raw material and product

**Photograph taken during visit (125 TPD Kiln area)**



Bag house installed at material transfer point as air pollution control devices to control air pollution



Installed 125 TPD capacity Kiln in the premises

**Photograph taken during visit (125 TPD Kiln area)**



3 field ESP (Electrostatic Precipitator) installed as air pollution device to control the air pollution



Stack attached with as air pollution control devices i.e. ESP (Electrostatic Precipitator)

**Photograph taken during visit (125 TPD Kiln area)**



Continuous Online emission monitoring system installed at 125 TPD kiln stack



4 MW capacity waste heat recovery boiler (WHRB) installed & attached with 125 TPD kiln

**Photograph taken during visit (50 TPD Kiln area)**



Material storage and transfer through conveyor belt under covered shed



Material transfer through closed conveyor belt

**Photograph taken during visit (50 TPD Kiln area)**



Bag house installed at material transfer point to control the air pollution



50 TPD capacity kiln and water sprinkler installed in the premises

**Photograph taken during visit (50 TPD Kiln area)**



ESP installed and attached with stack as air pollution control device to control the air pollution



Continuous online emission monitoring system installed at stack for continuous monitoring

**Copies of the nomination letters**



क्षेत्रीय निदेशालय (मध्य), भोपाल  
**केन्द्रीय प्रदूषण नियंत्रण बोर्ड**  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

क्षे.नि.भो./एन.जी.टी. ओ.ए.- 62/2022(CZ)/652-655-  
प्रति,

दिनांक : 30 अगस्त, 2022

सदस्य सचिव  
छ.ग. पर्यावरण संरक्षण मंडल  
पर्यावास भवन, सैक्टर-19,  
नया रायपुर - 492002  
(छ.ग.)

**Most urgent**  
NGT Case

विषय: NGT OA No. 62/2022(CZ) "Rameshwar Prasad Vs. State of Chhattisgarh & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 24.08.2022

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक 24.08.2022 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। विषयांकित प्रकरण में माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 24.08.2022 के संदर्भ में संयुक्त समिति का गठन किया गया है, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा छ.ग. पर्यावरण संरक्षण मंडल के प्रतिनिधि शामिल हैं।

उपरोक्त समिति द्वारा स्थान का दौरा करने के पश्चात् Factual and Action Taken Report छः सप्ताह के भीतर माननीय एन.जी.टी. के समक्ष प्रस्तुत करना होगा। प्रकरण में छ.ग. पर्यावरण संरक्षण मंडल नोडल एजेंसी होगी। प्रकरण में आगामी सुनवाई दिनांक: 10.10.2022 नियत है।

उक्त कार्य हेतु इस कार्यालय से श्री प्रवीण जैन, वैज्ञानिक 'ख' (मोबाइल नं. 7746826294, ईमेल- [praveen.epcb@nic.in](mailto:praveen.epcb@nic.in)) को नामित किया गया है। अनुरोध है कि उपरोक्त कार्य हेतु तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें ताकि माननीय एन.जी.टी. द्वारा नियत तिथि के पूर्व की गई कार्यवाही संबंधी प्रतिवेदन माननीय एन.जी.टी. के समक्ष संबंधित नोडल एजेंसी द्वारा प्रस्तुत किया जा सके।

भवदीय,

क्षेत्रीय निदेशक

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि:

- (1) डिविजनल हेड, विधि अनुभाग, के.प्र.नि.बोर्ड, दिल्ली - की ओर कृपया सूचनाथ।
- (2) क्षेत्रीय अधिकारी, छ.ग.प.सं.मं., कोरबा (छ.ग.) - की ओर कृपया सूचनाथ एवं आवश्यक कार्यवाही हेतु।
- (3) श्री प्रवीण जैन, वैज्ञानिक 'ख', के.प्र.नि.बोर्ड, भोपाल - की ओर आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

**"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"**

पता: "परिवेश भवन"  
पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल-462016  
ईपीएबीएक्स : 0755-2775385, 2775386  
क्षेत्रीय निदेशक डायरेक्ट : 0755-2775384  
ई-मेल: [epcb.bhopal@gov.in](mailto:epcb.bhopal@gov.in), वेबसाइट: [www.epcb.nic.in](http://www.epcb.nic.in)

मुख्यालय:  
परिवेश भवन  
पूर्वी अर्जुन नगर, दिल्ली-110032  
दूरभाष क्र : 011-43102030

"सिंगल यूज प्लास्टिक" का करें बहिष्कार



## CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

ParyavasBhawan, North Block, Sector-19

Atal Nagar, Nava Raipur (C.G.)

Email - hocecb@gmail.com

No. 38047Legal/CECB/2022

Atal Nagar Raipur , Date 01/09/2022

1. Regional Officer  
Officer-In-Charge  
Chhattisgarh Environment Conservation  
Board, Korba. (CG)
2. Mr. Abhinay Sharma,  
Advocate,  
H-29, First Floor Jangpura Extension New  
Delhi 110014

**Sub:-** APPOINTMENT OF THE OIC AND CASE ALLOTMENT IN THE MATTER OF RAMESHWAR PRASAD VS STATE OF CHHATTISGRH AND ORS. (O.A. No. 62/2022)

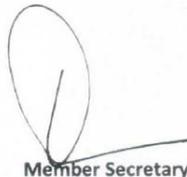
Regional Officer, Chhattisgarh Environment Conservation Board, Korba is hereby appointed the Officer-In-Charge in MATTER OF RAMESHWAR PRASAD VS STATE OF CHHATTISGRH AND ORS. (O.A. No. 62/2022) before the Hon'ble NGT, Central Zone Bench, Bhopal on behalf of Member Secretary, Chhattisgarh Environment Conservation Board, Atal Nagar, Nava Raipur (Respondent No. 3)

The said case is allotted to Board's empaneled Advocate Mr. Abhinay Sharma. The OIC is hereby directed to contact the Advocate as soon as possible via email: [abhinay@taslaw.in](mailto:abhinay@taslaw.in) or phone +919899272882 and ensure timely representation of the Board before the Court in the said matter.

The OIC and the Advocate appointed herein shall handle and deal with the matter in accordance with the **Annexure I**.

The OIC and the Advocate shall, from time to time, inform the Board of the updated status of the case via email at [hocecb@gmail.com](mailto:hocecb@gmail.com).

Enc-Petition copy

  
Member Secretary  
Chhattisgarh Environment Conservation Board  
Atal Nagar, Nava Raipur(CG)



sk  
02/09/2022

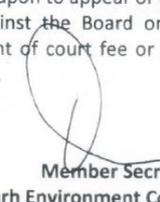
IS  
07/09/22

AS  
08/09/22

1. The OIC so appointed shall be responsible for the following:
  - a. The OIC shall contact the empaneled advocate as given in the appointment letter and give necessary instructions supported by all required documents.
  - b. The OIC shall assist the Advocate in preparation of the reply/ petitions/ complaints/ appeals/ applications by supplying such documents or briefs as required by the Advocate from time to time.
  - c. The OIC shall ensure timely submission of the reply/ petitions/ complaints/ appeals/ applications by the Advocate.
  - d. The OIC shall not conceal or withhold any relevant information or document required for representing the case on behalf of the Board.
  - e. The OIC should be aware of the updated status of the matter allotted to him/her and ensure compliance of the order/judgment of the Court as issued from time to time.
  - f. The OIC shall vet the reply/ petitions/ complaints/ appeals/ applications prepared by the Advocate and give comments (if any) before the same is filed before the Court.
  - g. The OIC appointed is authorized to sign/ approve documents and do any such action as required on behalf of the Board including but not limited to signing of Vakalatnama/ affidavit etc.

**Empaneled Advocate:**

2. The Advocate shall keep the OIC and the Board informed about the developments in the matters entrusted, on regular basis, using all digital modes of communication and shall intimate through call if the situation so demands including the date of hearing of the case.
3. The Advocate shall prepare and file reply/ petitions/ complaints/ appeals/ applications based on the instructions from and in consultation (oral or written) with the OIC of the matter and furnish a scanned copy of the same to the OIC and the Board within 5 days of filing of the same.
4. The Advocate shall obtain approval of the OIC on the final draft of reply/ petitions/ complaints/ appeals/ applications before filing the same before the Court.
5. When any case attended to by the Advocate is decided against the Board, he/she shall give his/her opinion regarding filing an appeal from such a decision not later than 5 working days of the order.
6. The Advocate shall furnish the copies of the Order or Judgment of the Court as is passed by the Court from time to time to the OIC and the Board with a brief note on any particular compliance / directions required to be done by the Board or any other relevant consideration within 5 days of the issuance of the order.
7. The Advocate shall not give any oral or written submission before the Court without consulting the concerned OIC in the matter.
8. No empanelled advocate shall appear in any matter against Chhattisgarh Environment Conservation Board. In case conflict of interest arises in any matter, the advocate shall inform the Board of the same as soon as the matter is allotted to him/her.
9. The Advocates will not delegate cases and shall himself / herself appear before the Court and deal with the same.
10. The Advocate shall maintain absolute secrecy and confidentiality of the cases of the Board.
11. An advocate including his junior/s shall not advise any party or accept any case against the Board in which he has appeared or is likely to be called upon to appear or advice.
12. If a case is dismissed by the Court or decided against the Board on account of non-appearance of the empanelled Advocate/ non-payment of court fee or non-submission of reply, then no fee shall be payable to the said Advocate.

  
Member Secretary  
Chhattisgarh Environment Conservation Board  
Atal Nagar, Nava Raipur

**Copy of CTO**



**HEAD OFFICE, CHHATTISGARH ENVIRONMENT CONSERVATION BOARD**  
**Paryavas Bhawan, North Block, Sector - 19,**  
**Naya Raipur (C.G.)**  
**Email address - hocecb@gmail.com**

No. **474 /TS/CECB/ 2021** Nava Raipur Atal Nagar, Raipur Dated **20 /05 /2021**

To,

M/s Indo Sponge Power & Steel Limited  
Village-Jhagraha, Rajgamar Road,  
**District - Korba (C.G.)**

Sub: - Renewal of the consent of the Board under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: -

1. Consent of the Board for Sponge Iron (1 x 50 TPD) issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 1583/TS/CECB/2003, dated: 19/11/2003.
2. Consent of the Board for Sponge Iron Plant and Power Generation (WHRB Based) issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 3964/TS/CECB/2010 Raipur, dated: 11/10/2010.
3. Clubbed renewal of the Board for Sponge Iron (1 x 50 TPD), Sponge Iron Plant [2 x 125 TPD DRI Kiln] and Power Generation (WHRB Based) issued under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 3520/TS/CECB/2016 Raipur, dated: 19/09/2016.
4. Last renewal of the Board issued under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 1104/TS/CECB/2018, Nava Raipur Atal Nagar Raipur, dated: 24/04/2018 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1106/TS/CECB/2018, Nava Raipur Atal Nagar Raipur, dated: 24/04/2018.
5. Your online application No. 7239854, dated: 07/04/2021.

--: 00 :--

With reference to your above application, consents under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 are hereby renewed **up to 30/04/2024**, subject to the fulfillment of the terms and conditions incorporated in the water consent letter no. 1583/TS/CECB/2003, dated: 19/11/2003 and air consent letter no. 1585/TS/CECB/2003, dated: 19/11/2003, water consent letter no. 3964/TS/CECB/2010 Raipur, dated: 11/10/2010 and air consent letter no.

3966/TS/CECB/2010 Raipur, dated: 11/10/2010 and subsequent renewal(s) issued by the Board and additional conditions mentioned below.

This renewal of consent is valid for production capacity of: -

Product	Production Capacity
Sponge Iron	15,000 Metric Tonnes per Year (Fifteen Thousand Metric Tonnes per Year)
Sponge Iron Plant [1 x 125 TPD DRI Kiln]	37,500 Metric Tonnes per Year (Thirty seven thousand five hundred Metric Tonnes per Year)
Power Generation [WHRB Based]	04 MW (Four Megawatt)

#### **Additional Conditions**

##### **A. Water consent as per the Water (Prevention and Control of Pollution) Act, 1974**

1. Industry shall operate and maintain effluent treatment system effectively and regularly. Industry shall ensure treated effluent quality within the standards prescribed by Board published in Gazette Notification dated: 25/03/1988. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence, zero discharge condition shall be maintained all the time.
2. Char/dolochar generated from sponge iron process shall be utilized for the various beneficial uses. All raw materials, coal, finished products, solid wastes such as; dolochar, coal fines, iron ore fines, sludge and dust collected in air pollution control devices etc. shall be stored temporarily above ground level with pucca platform in covered area for small period only. Industry shall provide proper, safe and scientific arrangement for handling, storage and disposal of all solid wastes such as; char / dolochar, coal fines, iron ore fines, sludge and dust collected in air pollution control devices etc. The low-lying area within premises/outside premises filled by solid wastes shall be reclaimed by proper leveling, covering with soil and plantation without delay.
3. Industry shall ensure transportation of raw materials by properly covered vehicles. Industry shall also ensure use of mechanically covered vehicles for transportation of raw materials, fuel, dust generating products before 12/07/2021. All solid wastes such as; dolochar, coal fines, iron ore fines, sludge and ESP dust etc. shall be transported in duly covered vehicle.
4. All internal roads shall be maintained pucca. Industry shall adopt good housing keeping practice.
5. Industry shall obtain letter of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the Board, if any waste comes under the purview of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and comply with the provision of rules.
6. Industry shall submit monitoring report of effluent regularly.

7. Industry shall use fly ash brick, fly ash blocks or fly ash based products in their construction / repairing activities.
8. Industry shall enhance the capacity of rainwater harvesting system to increase the ground water recharge.
9. Wide green belt of broad leaf local species shall be maintained along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be maintained within and around the plant premises in at-least 33 % area of total plant area.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory Mr. Ankit Agrawal, Director. of M/s Indo Sponge Power & Steel Limited, Village-Jhagraha, Rajgamar Road, District - Korba (C.G.)
12. Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/non-compliance.

**B. Air (Prevention and Control of Pollution) Act, 1981**

1. Industry shall operate and maintain the existing pollution control systems regularly and effectively to achieve particulate matter emission less than 50 mg/Nm<sup>3</sup> all the time. Particulate matter emission from any point source shall not exceed 50 mg/Nm<sup>3</sup> under any circumstances; failing which, this renewal of consent may be cancelled. Effective steps shall be taken to control fugitive emission inside the factory premises. Industry shall ensure the fugitive dust emission within standards prescribed by Ministry of Environment & Forest, Government of India published in Gazette Notification GSR 414(E) dated: 30/05/2008. Industry shall maintain the ambient air quality within the factory premises within prescribed limits. Chhattisgarh Environment Conservation Board may further stipulate stringent particulate matter emission limit depending upon environmental conditions.
2. Industry shall ensure regular running of Continuous Emission Monitoring System - CEMS (as per CPCB guidelines for relevant parameters) in all the stack(s) and shall be connected with CECB/CPCB server. Calibration and validation of data shall be carried out of all CEMS and industry shall ensure availability of real time data in CECB / CPCB server.
3. Char/dolochar generated from sponge iron process shall be utilized for the various beneficial uses. All raw materials, coal, finished products, solid wastes such as; dolochar, coal fines, iron ore fines, sludge and dust collected in air pollution control devices etc. shall be stored temporarily above ground level with pucca platform in covered area for small period only. Industry shall provide proper, safe and scientific arrangement for handling, storage and disposal of all solid wastes such as; char / dolochar, coal fines, iron ore fines, sludge and dust collected in air pollution control devices etc. The low-lying area within premises/outside premises filled by solid wastes shall be reclaimed by proper leveling, covering with soil and plantation without delay.

4. Industry shall obtain letter of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the Board, if any waste comes under the purview of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and comply with the provision of rules.
5. All internal roads shall be maintained pucca. Industry shall adopt good housing keeping practice.
6. Industry shall use fly ash brick, fly ash blocks or fly ash based products in their construction / repairing activities.
7. Industry shall ensure transportation of raw materials by properly covered vehicles. Industry shall also ensure use of mechanically covered vehicles for transportation of raw materials, fuel, dust generating products before 12/07/2021. All solid wastes such as; dolochar, coal fines, iron ore fines, sludge and ESP dust etc. shall be transported in duly covered vehicle.
8. Wide green belt of broad leaf local species shall be maintained along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be maintained within and around the plant premises in at-least 33 % area of total plant area.
9. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
10. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory Mr. Ankit Agrawal, Director. of M/s Indo Sponge Power & Steel Limited, Village-Jhagraha, Rajgamar Road, District - Korba (C.G.)
11. Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/non-compliance.

**Member Secretary**

Chhattisgarh Environment Conservation Board  
Nava Raipur Atal Nagar  
District - Raipur (C.G.)

Endt. No. **475** /TS/CECB/ 2021 Nava Raipur Atal Nagar Raipur Dated **20/05/2021**

Copy to: -

Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Korba (C.G.). Please ensure compliance and report, if any condition/conditions are violated by the industry.

Date: 2021.05.20 18:30:54 IST

Sd/-

**Member Secretary**

Chhattisgarh Environment Conservation Board  
Nava Raipur Atal Nagar  
District - Raipur (C.G.)

Signature Valid

Digitally Signed By: R. Tiwari

**Copy of Authorization**



**CHHATTISGARH ENVIRONMENT CONSERVATION BOARD**  
PARYAVAS BHAWAN, NORTH BLOCK, SECTOR -19,  
ATAL NAGAR, RAIPUR (C.G.) 492002  
E-mail : hocecb@gmail.com, Ph. No. 0771-2512220

No. 7507/HSMD/CECB/2019

Atal Nagar, Raipur, dated: 06 /02 /2019

To,

**M/s Indo Sponge Power & Steel Limited,  
Village-Jhagraha, Rajgamar Road, Korba  
Distt. - Korba (C.G.)**

Sub:- Grant of authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

Ref:- Your Online application no. 1883829 dated 27/10/2018 & Subsequent correspondence ending dated 26/12/2018.

----:00:----

The authorization under the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 is hereby granted for the period of **Five Years** i.e. from **31/01/2019 to 30/01/2024**. The details of authorization along with terms & conditions are given as per below:-

**FORM 2**  
[See rule 6 (2)]

FOR GRANT OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization **344/HO/HSMD/CECB/ATAL NAGAR, RAIPUR.**
2. Reference of Online application no. **1883829 dated 27/10/2018 & Subsequent correspondence ending dated 26/12/2018.**
3. The operator of facility i.e. occupier **M/s Indo Sponge Power & Steel Limited, Village-Jhagraha, Rajgamar Road, Korba, Distt. - Korba (C.G.)** is hereby granted an authorization based on the signed inspection report from RO for generation, collection, storage, transport, utilization & disposal of hazardous wastes in the premises situated at **Village-Jhagraha, Rajgamar Road, Korba, Distt. - Korba (C.G.)**.

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### Detail of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing etc.	Quantity (Tonnes/Annum)
1.	Used or spent oil (Schedule-I, Cat.No.- 5.1)	To be sold to authorized recyclers	<u>3.0</u> Kl/Year
2.	Spent ion exchange resin containing toxic metals (Schedule-I, Cat.No.- 35.2)	To be utilized for energy recovery in boiler for steam or power generation / To be utilized for energy recovery in direct reduced iron (DRI) kiln of sponge iron within premises / Co-processing in cement plant	1.0 MT/Year
3.	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (Schedule-I, Cat. No.-33.1)	To be sold to authorized recyclers	<u>16</u> Nos./Year

(1) The authorization shall be valid for the period of **Five Years** i.e. from **31/01/2019 to 30/01/2024**.

(2) The authorization is subject to the following conditions:

### TERMS & CONDITIONS OF AUTHORIZATION

1. The person authorised shall comply with the provisions of Environment (protection) Act, 1986 and the rules made there-under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Chhattisgarh Environment Conservation Board.
3. The person authorised shall not rent, lend, sell transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Chhattisgarh Environment Conservation Board.
4. Any unauthorized change in personnel, equipment, or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

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6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the Chhattisgarh Environment Conservation Board to close down the facility.
8. Industry shall prepare emergency response plan (ERP) and ensure implementation the same at the event of any accident occurs due to handling and transporting of hazardous waste as per CPCB guideline.
9. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per standard operating procedures/guidelines issued by CPCB from time to time.
10. An application for the renewal of an authorisation shall be made three months before the expiry of authorization as laid down in the Rules.
11. Annual return in form IV shall be filed by June 30<sup>th</sup> for the period ending 31<sup>st</sup> March of the last financial year.
12. The wastes shall be collected and stored properly with adequate safety measures as per rule.
13. Person authorised shall comply with the provisions of rule 17, 18 and 19 for packing, labeling and transport of Hazardous Waste.
14. The person authorised should maintain the record of Hazardous Waste as per Form-3 of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. The occupier shall follow the guidelines (if any) issued by Central Pollution Control Board or MoEF & CC for management of Hazardous waste from time to time.
16. The industry shall display data outside factory gate on quantity and nature of hazardous chemicals and wastes being used in the plant, water and air emissions and solid wastes generated within the factory premises.
17. Industry shall ensure disposal of hazardous waste through authorized recycler/co-processing in cement plant/captive disposal facility/arrangement for sharing of authorized disposal facility/common TSDF as per rule. Failing which this authorization shall be treated as cancelled and appropriate action would be initiated against the industry.
18. Industry shall comply with all the provisions stipulated in the Standard Operating Procedures and minimal requisite facility for captive utilization of spent ion exchange resin generated from demineralization (DM) plant issued by MoEF & CC/CPCB.
19. The waste must be given thermal/biological/physico-chemical treatment. The waste should be completely dewatered, detoxified, and proper conditioned and any possible recovery is made before their disposal.
20. The industry should constitute a hazardous waste management cell to take care of the management aspect to the hazardous waste generated in the plant.
21. An on-site storage of the hazardous wastes for a maximum period of 90 days should be provided and it shall be ensured that there is no leakage or seepage from the surrounding walls or bottom. The site should be covered and properly protected to prevent the entry of rain water in storage area.
22. At least four nos. of peizometric points should be provided around the storage site of H.W. to monitor the leaching of the waste and monitoring report shall be submitted to the board in every six months. Each type of waste shall be stored in a separate storage cell.

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23. The discarded containers of Hazardous waste and chemical shall not be used for storage of food grade products. At the storage site "Hazardous waste storage site & danger signboard" shall be provided with all safety devices.
24. In the event of any accident due to handling of hazardous waste the person authorised must inform immediately to the Concerned Regional Office and H.O., Atal Nagar, Raipur of the Board by fax/telephone or by E-mail about the incident and details report be sent in form no. 11 [see rule 22].
25. The authorization obtained by the Chhattisgarh Environment Conservation Board should be prominently displayed.
26. Used batteries shall be disposed of as per the Batteries (Management & Handling) Rules, 2001.
27. Board reserves the right to cancel/amend the above condition and add new conditions as and when deemed necessary.

**Member Secretary**  
C.G. Environment Conservation Board  
Atal Nagar, Raipur (C.G.)  
Atal Nagar Raipur, dated: 06/02 /2019

Endt. No. 7508/HSMD/CECB/2019

Copy to :- Regional Officer, Regional office, Chhattisgarh Environment Conservation Board, Korba (C.G.) please ensure compliance and report, if any condition/conditions are violated by the industry.

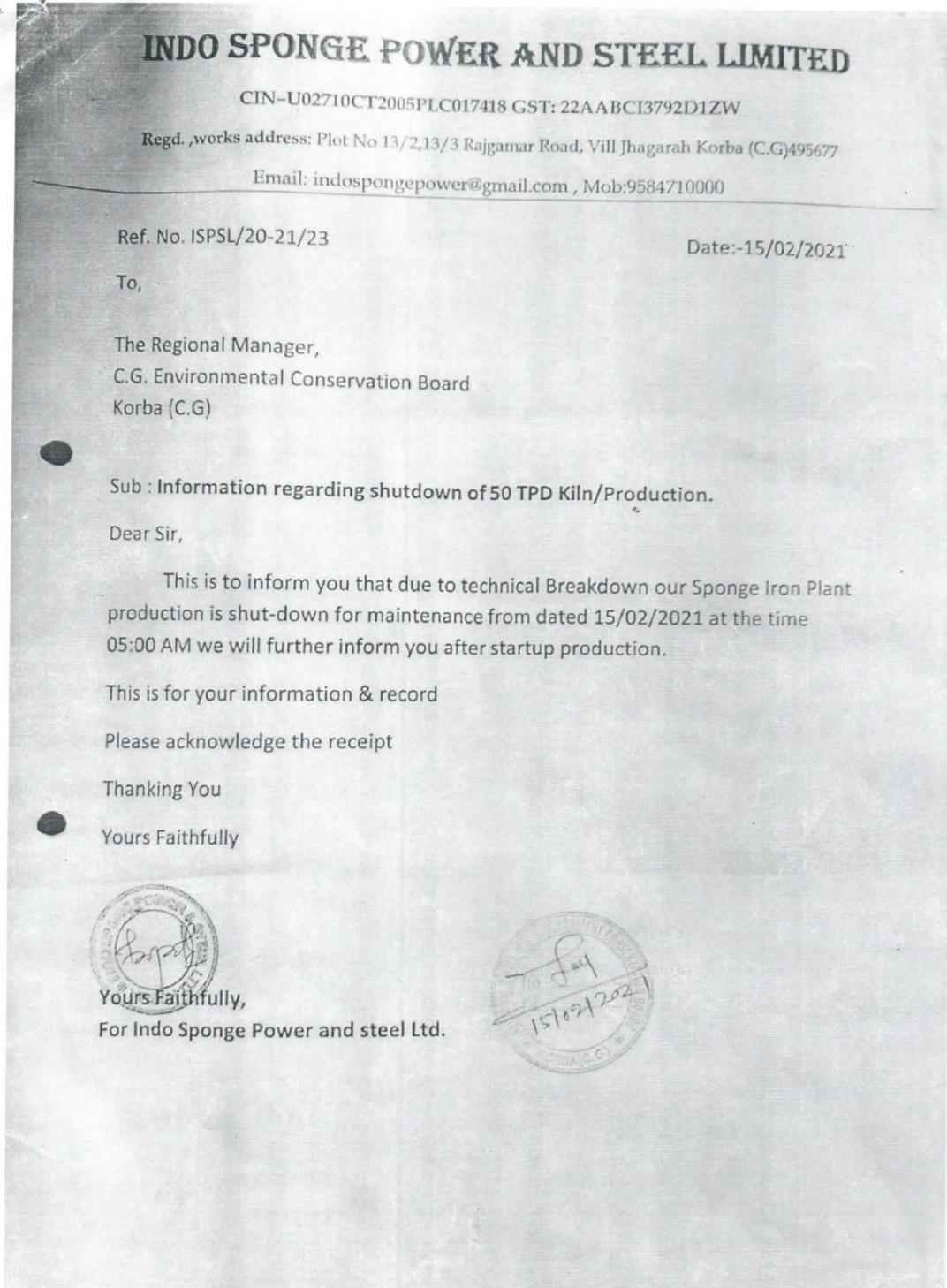
**Sd/-**  
**Member Secretary**  
C.G. Environment Conservation Board  
Atal Nagar, Raipur (C.G.)

**Signature valid**

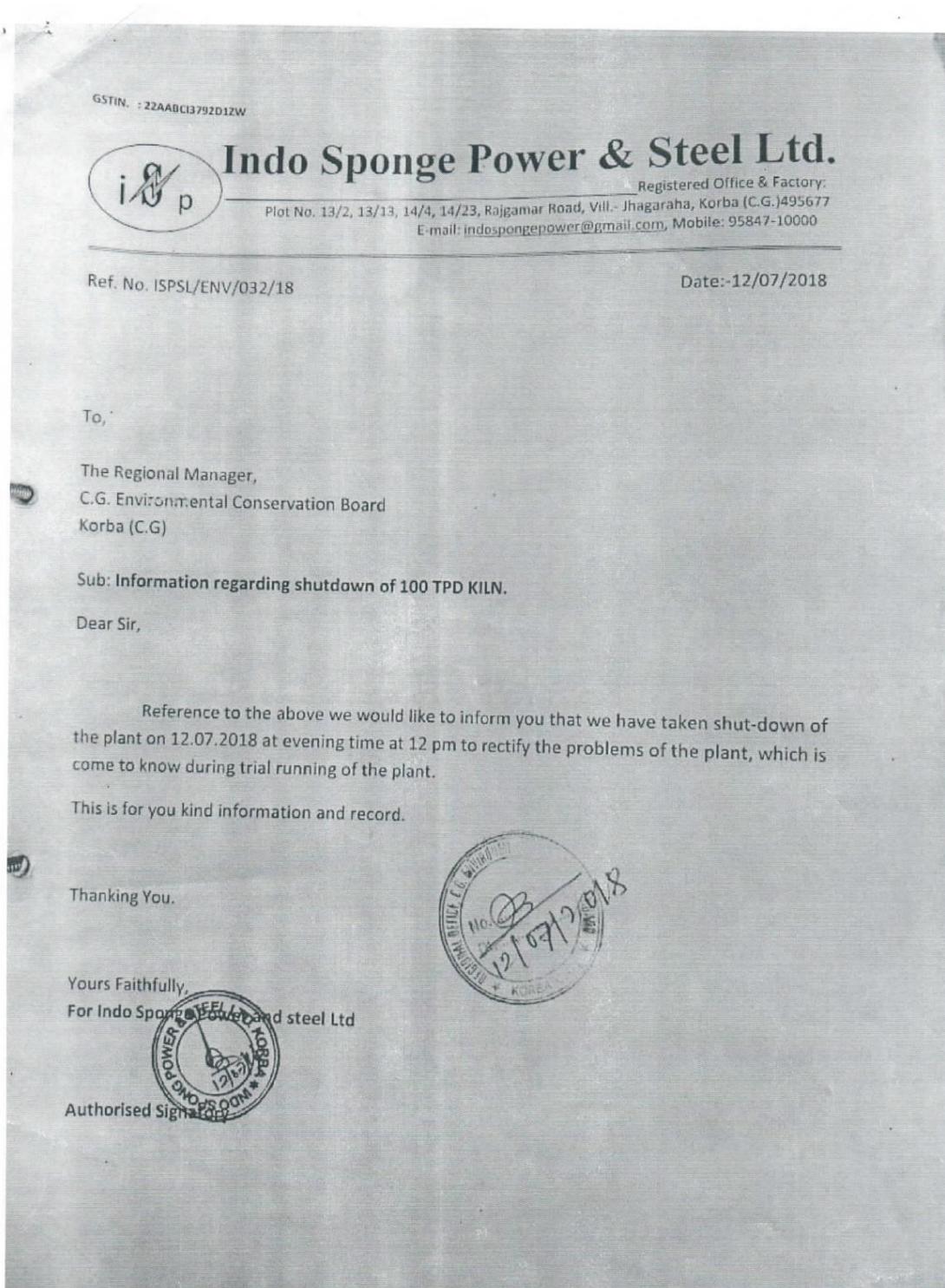
Digitally Signed by :M R P  
Tiwari MS

Date: 2019.02.16 18:15:16 IST

**Copy of letter regarding shut down of 50 TPD kiln**



Copy of letter regarding shut down of 125 TPD kiln



**Copy of letter regarding typographical error for information of shut  
down of 125 TPD kiln**

**INDO SPONGE POWER AND STEEL LIMITED**

CIN-U02710CT2005PLC017418 GST: 22AABCI3792D1ZW

Regd. ,works address: Plot No 13/2,13/3 Rajgamar Road, Vill Jhagarah Korba (C.G)495677

Email: indospongepower@gmail.com , Mob:9584710000

To  
The RO  
Pollution office  
Korba (C.G)

Date 07.09.2022

Subject :- Clerical mistake by employee for giving letter of shutdown of 125 tpd kiln by mistake written 100 tpd instead of 125 tpd dt 12.07.2018

Dear Sir

With Reference to above subject this is to inform you that our manager on 12.07.2018 given letter of shutdown to pollution department in that by clerical mistake he has wrongly written 100 tpd kiln instead of 125 tpd kiln.

We don't have any 100 tpd kiln due to clerical mistake it was written.

Kindly acknowledge the same

**Indo Sponge Power And Steel Ltd.**

Best Regards

Ankit Agrawal

Director

Indo Sponge power and steel ltd

  
**Authorised Signatory**

Copy of electricity bills

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : DEC/2020 Bill Date : 01.01.2021  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KOREBA  
 DISTT. KOREBA  
 Telephone : 9584710000  
 Meter Sl.No.: EM083310  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No.: 702042908419  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 DD/RTGS Due Date  
 13.01.2021 18.01.2021  
 Elec.Duty D.F ED\$ NDLF ED\$  
 6.00 3.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00

Parameters	Reading-I	Reading-II	
MD(Normal)	0.224		Minimum Charge
MD(On-Peak)	0.199		Energy Charge (On-Peak)
MD(Off-Peak)	0.200		Energy Charge (Off-Peak)
Multiplying Factor	600.000		Energy Charge (Normal)
MD to be billed	134.400		Demand Charge
Transformer Loss	0.000		Basic bill for the month
Demand Adj.	0.000		Demand Charge
Wheeled Units (-)	0.000		375.00 X 180.0000
Total Max.Demand	134.400	134.400	Energy Charge (On-Peak)
MD for Penal Unit	0.000		10,107.00 X 7.6200
<b>KWH - Reading</b>			Energy Charge (Off-Peak)
(CUR.)01.01.2021	5,805.130		11,697.00 X 4.7625
(PREV.)01.12.2020	5,727.370		Energy Charge (Normal)
Difference	77.760		26,127.00 X 6.3500
Multiplying Factor	600.000		VCA
Diff. x MF	46,656.000		46,656.00 X 0.1700
Transformer losses	0.000		Electricity Duty
Adjustments	0.000		Cess
Total Units	46,656.000		47,931.00 X 0.1000
Net Units		46,656.000	Meter Rent
Max.Demand Rec.	134.400		Current Surcharge
75% of CD	375.000		Current Month Bill
M.D.for Tariff	60.000		Arrears Excluding Surcharge
Billing Demand	375.000		Other Charges
<b>KWH Readings</b>			Bill by due date
(CUR.)01.01.2021	6,053.570		(In Words):Rupees Three Lakhs Ninety Eight Thousand Three
(PREV.)01.12.2020	5,973.685		Hundred Ninety Only
Difference	79.885		Bill after due date
Multiplying Factor	600.000		(In Words):Rupees Four Lakhs Four Thousand Three Hundred
Diff. x MF	47,931.000		Seventy Only
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	47,931.000	0.000	
Concessional Units	0.000		
Net Units		47,931.000	

**Authorized**  
 S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

\*\*INFO: An amount of Rs. 52,749.00-(after deduction of TDS) is towards interest accrued on security deposit held with CSPDCL for the year 2019-20 and the same would be payable in the billing month of May,2021 as per CSEKC order dtd.01.05.2020 in Sub-motu Petition no. 46 of 2020.  
 INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHCSCPI020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .  
 1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: 22AADC6642K1ZR**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : JAN/2021 Bill Date : 01.02.2021  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter Sl.No. : EM083310  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No. : 710032093539  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 Cheque Due Date DD/RTGS Due Date  
 15.02.2021 16.02.2021  
 Elec.Duty DLF ED\$ NDLF ED\$  
 6.00 0.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00

Parameters	Reading-I	Reading-II	
MD(Normal)	0.102		90,000.00
MD(On-Peak)	0.036		25,511.76
MD(Off-Peak)	0.038		19,931.06
Multiplying Factor	600.000		64,979.55
MD to be billed	60.960		67,500.00
Transformer Loss	0.000		
Demand Adj.	30.480		177,922.37
Wheeled Units (-)	0.000		
Total Max.Demand	91.440		67,500.00
Net Max.Demand		91.440	
MD for Penal Unit	0.000		25,511.76
<b>KWH - Reading</b>			
(CUR.)01.02.2021	5,822.940		19,931.06
(PREV.)01.01.2021	5,805.130		64,979.55
Difference	17.810		3,846.96
Multiplying Factor	600.000		6,856.00
Diff. x MF	10,686.000		1,776.60
Transformer losses	0.000		1,140.00
Adjustments	5,343.000		0.00
Total Units	16,029.000		
Net Units		16,029.000	
Max.Demand Rec.		91.440	
75% of CD		375.000	
M.D.for Tariff		60.000	
Billing Demand		375.000	
<b>KVAH-Reading</b>			
(CUR.) : 01.02.2021	6,073.310		191,541.93
(PREV.) : 01.01.2021	6,053.570		747,711.98
Difference	19.740		3.91
Multiplying Factor	600.000		939,250.00
Diff. x MF	11,844.000		
Transformer losses	0.000		
Adjustment	5,822.000		
KVAH Wheeled Units	0.000		
Total Units	17,766.000		
Concessional Units	0.000		
Net Units		17,766.000	

Minimum Charge 375.00 X 180.0000  
 Energy Charge (On-Peak) 3,348.00 X 7.6203  
 Energy Charge (Off-Peak) 4,185.00 X 4.7625  
 Energy Charge (Normal) 10,233.00 X 6.3500  
 VCA 16,029.00 X 0.2400  
 Electricity Duty 17,766.00 X 0.1000  
 Cess  
 Meter Rent  
 Current Surcharge  
 Current Month Bill  
 Arrears Excluding Surcharge  
 Other Charges  
 Bill by due date  
 (In Words):Rupees Nine Lakhs Thirty Nine Thousand Two Hundred Fifty Only  
 Bill after due date  
 (In Words):Rupees Nine Lakhs Fifty Three Thousand Three Hundred Forty Only

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

**State Source Power and Steel**  
  
 Authorized

\*\*INFO: An amount of Rs. 52,749.00 (after deduction of TDS) is towards interest accrued on security deposit held with CSPDCL for the year 2019-20 and the same would be payable in the billing month of May,2021 as per CSERC order dtd.01.05.2020 in Suc-motu Petition no. 46 of 2020.  
 INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .  
 1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: 22AADCC6047K1Z**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : FEB/2021 Bill Date : 01.03.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI.No.: EM083310  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No.: 70019864836  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 Cheque Due Date DD/RTGS Due Date  
 15.03.2021 16.03.2021  
 Elec.Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00

Parameters	Readings-I	Reading-II	
MD (Normal)	577.200		Minimum Charge 182,500.00
MD (On-Peak)	577.200		Energy Charge (On-Peak) 73,955.70
MD (Off-Peak)	577.200		Energy Charge (Off-Peak) 59,226.86
Multiplying Factor	0.300		Energy Charge (Normal) 164,443.50
MD to be billed	173.160		Demand Charge 136,875.00
Transformer Loss	0.000		-----
Demand Adj.	0.000		Basic bill for the month 434,501.06
Wheeled Units (-)	0.000		-----
Total Max. Demand	173.160		Demand Charge 136,875.00
Net Max. Demand		173.160	Energy Charge (On-Peak) 73,955.70
MD for Penal Unit	0.000		10,535.00 X 7.0200
KWH - Reading			Energy Charge (On-Peak) 375.00 X 365.0000
(CUR.):01.03.2021	10926020.000		Energy Charge (Off-Peak) 13,499.00 X 4.3875
(PREV.):01.02.2021	5,822.940		Energy Charge (Normal) 28,110.00 X 5.8500
Difference	66,670.000		VCA 12,219.84
Multiplying Factor	0.300		50,916.00 X 0.2400
Diff. x MF	20,001.000		Electricity Duty 18,591.00
Transformer Losses	0.000		Cess 5,214.30
Adjustments	30,915.000		52,143.00 X 0.1000
Total Units	50,916.000		Meter Rent 1,140.00
Net Units		50,916.000	Current Surcharge 0.00
Max. Demand Rec.		173.160	-----
75% of CD		375.000	Current Month Bill 471,666.20
M.D. for Tariff		60.000	Arrears Excluding Surcharge 3.91
Billing Demand		375.000	Other Charges 0.11-
KVAr Readings			Bill by due date 471,670.00
(CUR.):01.03.2021	12037480.000		(In Words):Rupees Four Lakhs Seventy One Thousand Six
(PREV.):01.02.2021	6,073.310		Hundred Seventy Only
Difference	69,620.000		-----
Multiplying Factor	0.300		Bill after due date 478,750.00
Diff. x MF	20,886.000		(In Words):Rupees Four Lakhs Seventy Eight Thousand Seven
Transformer Losses	0.000		Hundred Fifty Only
Adjustment	31,257.000		
KVAH Wheeled Units	0.000		
Total Units	52,143.000		
Concessional Units	0.000		
Net Units		52,143.000	

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

**Auto Storage Power and Steel**  
  
**Authorised**

\*\*\*INFO: An amount of Rs. 52,749.00 (after deduction of TDS) is towards interest accrued on security deposit held with CSPDCL for the year 2019-20 and the same would be payable in the billing month of May, 2021 as per CSEEC order dtd.01.05.2020 in Suo-motu Petition no. 46 of 2020.  
 INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939  
 1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD., GSTIN: "22AADCC6047K1ZR"**

Service Number : 1020920 / H334100A/KOREA (CITY)  
 Bill Month : MAR/2021 Bill Date : 05.04.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KOREA  
 DISTT. KOREA  
 Telephone : 9584710000  
 Meter Sl.No. : CSE38486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No. : 72001282483  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 DD/RTGS Due Date  
 19.04.2021 20.04.2021  
 Elec.Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00

Parameters	Reading-I	Reading-II	Minimum Charge
MD(Normal)	266.000		90,000.00
MD(On-Peak)	90.000		21,785.58
MD(Off-Peak)	150.000		15,944.85
Multiplying Factor	0.300		63,379.35
MD to be billed	79.800		67,500.00
Transformer Loss	0.000		
Demand Adj.	0.000		
Wheeled Units (-)	0.000		
Total Max.Demand	79.800	79.800	168,609.78
MD for Penal Unit	0.000		67,500.00
<b>KWH - Reading</b>			
(CURR.)01.04.2021	10976270.000		21,785.58
(PREV.)01.03.2021	10926020.000		15,944.85
Difference	50,250.000		63,379.35
Diff. x MF	15,075.000		3,618.00
Transformer losses	0.000		6,284.00
Total Units	15,075.000		1,618.80
Net Units		15,075.000	1,140.00
Max.Demand Rec.		79.800	0.00
75% of CD		375.000	181,270.58
M.D.for Tariff		60.000	178,745.16
Billing Demand		375.000	4.26
<b>KVAH Readings</b>			
(CURR.)01.04.2021	12091440.000		360,020.00
(PREV.)01.03.2021	12037480.000		
Difference	53,960.000		
Multiplying Factor	0.300		
Diff. x MF	16,188.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	16,188.000	0.000	
Concessional Units	0.000		
Net Units		16,188.000	

Current Surcharge  
 Current Month Bill 181,270.58  
 Arrears Excluding Surcharge 178,745.16  
 Other Charges 4.26  
 Bill by due date 360,020.00  
 (In Words):Rupees Three Lakhs Sixty Thousand Twenty Only

Bill after/due date 365,420.00  
 (In Words):Rupees Three Lakhs Sixty Five Thousand Four Hundred Twenty Only

S.E./Senior Accounts Officer  
 C.S.P.D.C.I.L. BILASPUR

**Auto Generated Power and Steel**  
  
**Authorized**

\*\*\*INFO: An amount of Rs. 52,749.00-(after deduction of TDS) is towards interest accrued on security deposit held with CSPDCL for the year 2019-20 and the same would be payable in the billing month of May,2021 as per CSERC order dtd.01.05.2020 in suo-motu petition no. 46 of 2020.  
 INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State Bank of India. Contact: Payment related 0771-2574170, Bill related: 0771-2574937, 2574939.  
 1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCL644JKLZR"**

Service Number : 1020920 / H334100A/KORBA (CITY)  
 Bill Month : APR/2021 Bill Date : 01.05.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA,  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI. No. : CSE38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI. No. : 702044920050  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 Cheque Due Date DD/RTGS Due Date  
 13.05.2021 17.05.2021  
 Elec. Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00

Parameters	Reading-I	Reading-II
MD (Normal)	266.000	
MD (On-Peak)	90.000	
MD (Off-Peak)	82.000	
Multiplying Factor	0.300	
MD to be billed	79.800	
Transformer Loss	0.000	
Demand Adj.	0.000	
Wheeled Units(-)	0.000	
Total Max. Demand	79.800	79.800
Net Max. Demand		
MD for Penal Unit		
<b>KWH - Reading</b>		
(CURR.) 01.05.2021	11017350.000	
(PREV.) 01.04.2021	10976270.000	
Difference	41,080.000	
Multiplying Factor	0.300	
Diff. x MF	12,324.000	
Transformer losses	0.000	
Adjustments	0.000	
Total Units	12,324.000	12,324.000
Net Units		12,324.000
Max. Demand Rec.	79.800	
75% of CD	375.000	
M.D. for Tariff	60.000	
Billing Demand	375.000	
<b>KVAH - Reading</b>		
(CURR.) 01.05.2021	12137270.000	
(PREV.) 01.04.2021	12091440.000	
Difference	45,830.000	
Multiplying Factor	0.300	
Diff. x MF	13,749.000	
Transformer losses	0.000	
Adjustment	0.000	
KVAH Wheeled Units	0.000	
Total Units	13,749.000	0.000
Concessional Units		
Net Units		13,749.000

Minimum Charge	90,000.00
Energy Charge (On-Peak)	20,985.48
Energy Charge (Off-Peak)	15,573.38
Energy Charge (Normal)	49,053.75
Demand Charge	67,500.00
Basic bill for the month	153,112.61
Demand Charge	67,500.00
375.00 X 180.0000	
Energy Charge (On-Peak)	20,985.48
2,758.00 X 7.6200	
Energy Charge (Off-Peak)	15,573.38
3,270.00 X 4.7625	
Energy Charge (Normal)	49,053.75
7,725.00 X 6.3500	
VCA	2,957.76
12,324.00 X 0.2400	
Electricity Duty	5,314.00
Cess	1,374.90
13,749.00 X 0.1000	
Meter Rent	1,140.00
0.00	
<b>Current Surcharge</b>	
Current Month Bill	163,899.27
Arrears Excluding Surcharge	181,265.74
Other Charges	4.99
Bill by due date	345,170.00
(In Words): Rupees Three Lakhs Forty Five Thousand One Hundred Seventy Only	
Bill after due date	350,340.00
(In Words): Rupees Three Lakhs Fifty Thousand Three Hundred Forty Only	

S.E./Senior Accounts Officer  
 C.S.P.D.C.I. BILASPUR

**State Storage Power and Steel**  
 Authorized

\*\*INFO: An amount of Rs. 52,749.00-(after deduction of TDS) is towards interest accrued on security deposit held with CSPDCL for the year 2019-20 and the same would be payable in the billing month of May, 2021 as per CSERC order dtd.01.05.2020 in suo-motu petition no. 46 of 2020.

INFO: Pay your electricity bill by your registered RTGS/NRFT Acc.No. ZHRCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574939 .

1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

CHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCC604ZK1ZB"

Service Number : 1020920 / H334100A/KORBA (CITY)  
 Bill Month : MAY/2021 Bill Date : 01.06.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287, KOSABADI KORBA, DISTT. KORBA  
 Telephone : 9584710000  
 Meter Sl.No. : CSE38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No. : 702045941347  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 Cheque Due Date DD/RTGS Due Date  
 14.06.2021 16.06.2021  
 Elec. Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00

\*Please Submit Your PAN No. /Pw Of Hr: 30.00

Parameters	Reading-I	Reading-II	
MD (Normal)	240.000		Minimum Charge 90,000.00
MD (On-Peak)	106.000		Energy Charge (On-Peak) 19,362.42
MD (Off-Peak)	86.000		Energy Charge (Off-Peak) 15,444.79
Multiplying Factor	0.300		Energy Charge (Normal) 39,204.90
MD to be billed	72.000		Demand Charge 67,500.00
Transformer Loss	0.000		Basic bill for the month 141,512.11
Demand Adj.	0.000		Demand Charge 67,500.00
Wheeled Units (-)	0.000		375.00 X 180.0000
Total Max. Demand	72.000	72.000	Energy Charge (On-Peak) 19,362.42
Net Max. Demand			2,541.00 X 7.6200
MD for Penal Unit	0.000		Energy Charge (Off-Peak) 15,444.79
KWH - Reading			3,243.00 X 4.7625
(CURR.) 01.06.2021	11052210.000		Energy Charge (Normal) 39,204.90
(PREV.) 01.05.2021	11017350.000		6,174.00 X 6.3500
Difference	34,860.000		VCA 1,464.12
Multiplying Factor	0.300		10,458.00 X 0.1400
Diff. x MF	10,458.000		Electricity Duty 4,529.00
Transformer losses	0.000		Cess 1,195.80
Adjustments	0.000		Meter Rent 1,140.00
Total Units	10,458.000		Current Surcharge 5,177.48
Net Units		10,458.000	Current Month Bill 155,018.51
Max. Demand Rec.		72.000	Arrears Excluding Surcharge 345,165.01
75% of CD		375.000	Other Charges 3.51-
M.D. for Tariff		60.000	Cumm. Surcharge in Arrear 2,718.99
Billing Demand		375.000	Security Deposit Int. 52,749.00-
KVAH Readings			Bill by due date 450,150.00
(CURR.) 01.06.2021	12177130.000		(In Words) Rupees Four Lakhs Fifty Thousand One Hundred
(PREV.) 01.05.2021	12137270.000		Fifty Only
Difference	39,860.000		Bill after due date 456,790.00
Multiplying Factor	0.300		(In Words) Rupees Four Lakhs Fifty Six Thousand Seven
Diff. x MF	11,958.000		Hundred Ninety Only
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	11,958.000	0.000	
Concessional Units	0.000		
Net Units		11,958.000	

**Authorized**  
 Chhattisgarh State Power and Steel

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

\*\* INFO: Security Deposit interest for the financial year 2019-20 has been adjusted in the bill of May 2021 as per CSERC order dtd.01.05.2020 in suo-motu petition no. 46 of 2020.

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chhattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939.  
 1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LIMITED**

Service Number : 0001020920/H334100A Bill Sl.No. : 702046999402  
 Bill Month : JUN/2021 Bill Date : 01-07-2021 Acceptance of Cheques : YES  
 Name and Address : Due Date  
 M/S INDO SPONG POWER & STEEL LTD. Cheque Date: 13-07-2021 DD Date : 16-07-2021  
 PLOT NO. 287, Elec.Duty DLF ED% NDLF ED%  
 KOSABADI KORBA 6.00 0.00 0.00  
 DISTT.KORBA  
 Telephone : 9584710000  
 Meter Sl.No.: CSE38486  
 Cont.Demand : 500 KVA Suppl Voltage : 33 KV Please Submit Your PAN No.  
 Purpose SPONG IRON UNIT :HT Tariff Cat.: HV4STL3317 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	Minimum Charge	90000.00
MD(Normal)	248.000		Energy Charge(On-Peak)	17602.20
MD(on-Peak)	68.000		Energy Charge(Off-Peak)	14473.24
MD(off-Peak)	256.000		Energy Charge(Normal)	44462.70
Multiplying Factor	0.300	0.000	Demand Charge	67500.00
MD (to be billed)	76.800			
Transformer Loss	0.000		Basic bill for the month	144038.14
Demand Adj.	0.000			
Wheeled Units(-)	0.000		Demand Charge	67500.00
Total Max.Demand	76.800		375.00 X 180.0000	
Net Max.Demand	76.800		Energy Charge(On-Peak)	17602.20
MD for Penal Unit	0.000		2310.00 X 7.6200	
<u>KWH - Reading</u>			Energy Charge(Off-Peak)	14473.24
(CURR.): 01-07-2021	11090430.000		3039.00 X 4.7625	
(PREV.): 01-06-2021	11052210.000		Energy Charge(Normal)	44462.70
Difference	38220.000		7002.00 X 6.3500	
Multiplying Factor	0.300		VCA	1605.24
Diff. x MF	11466.000		11466.00 X 0.1400	
Transformer losses	0.000		Electricity Duty	4689.00
Adjustment	0.000		Cess	1235.10
Total Units	11466.000		12351.00 X 0.1000	
Net Units		11466.000	Meter Rent	1140.00
Max.Demand Rec.		76.800		
75% of CD		375.000		
M.D.for Tariff		60.000		
Demand Excess of CD		0.000		
Billing Demand		375.000		
<u>KVAH Readings</u>				
(CURR.)01-07-2021	12218290.000			
(PREV.)01-06-2021	12177130.000			
Difference	41160.000			
Multiplying Factor	0.3000		Current Surcharge	6752.30
Diff. x MF	12348.000			
Transformer losses	0.000		Current Month Bill	159459.78

**CHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCG604K1ZR"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : JUL/2021 Bill Date : 01.08.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI.No. : CSE38486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No. : 702048121090  
 Acceptance of Cheques : YES  
 GSTIN: Please submit  
 Cheque Due Date DD/RMS Due Date  
 13.08.2021 16.08.2021  
 Elec.Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00

"Please Submit Your PAN No. / Pw Of Hr: 30.00"

Parameters	Reading-I	Reading-II	
MD(Normal)	112.000		Minimum Charge
MD(On-Peak)	72.000		Energy Charge (On-Peak)
MD(Off-Peak)	84.000		Energy Charge (Off-Peak)
Multiplying Factor	0.300		Energy Charge (Normal)
MD to be billed	33.600		Demand Charge
Transformer Loss	0.000		-----
Demand Adj.	0.000		Basic bill for the month
Wheeled Units (-)	0.000		-----
Total Max.Demand	33.600		Demand Charge
Net Max.Demand		33.600	375.00 X 180.0000
MD for Penal Unit	0.000		2.499.00 X 7.6200
<b>KWH - Reading</b>			Energy Charge (On-Peak)
(CURR.) 01.08.2021	11130970.000		Energy Charge (Off-Peak)
(PREV.) 01.07.2021	11090430.000		3,213.00 X 4.7625
Difference	40,540.000		Energy Charge (Normal)
Multiplying Factor	0.300		6,924.00 X 6.3500
Diff. x MF	12,162.000		VCA
Transformer losses	0.000		12,162.00 X 0.1400
Adjustments	0.000		Electricity Duty
Total Units	12,162.000		12,636.00 X 0.1000
Net Units		12,162.000	Meter Rent
Max.Demand Rec.	33.600		Current Surcharge
M.D. for Tariff	375.000		-----
Billing Demand	60.000		Current Month Bill
<b>KVAH Readings</b>	375.000		Arrears Excluding Surcharge
(CURR.) 01.08.2021	12260410.000		Other Charges
(PREV.) 01.07.2021	12218290.000		Bill by due date
Difference	42,120.000		(In Words): Rupees Three Lakhs Sixteen Thousand Five Hundred
Multiplying Factor	0.300		Seventy Only
Diff. x MF	12,636.000		-----
Transformer losses	0.000		Bill after due date
Adjustment	0.000		(In Words): Rupees Three Lakhs Twenty One
KVAH Wheeled Units	0.000		Hundred Eighty Only
Total Units	12,636.000		
Concessional Units	0.000		
Net Units		12,636.000	

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

\*\*\* INFO: An amount of Rs. 34,618.40 (after deduction of TDS Rs.8,654.60) is towards interest accrued on security deposit held with CSPDCL for the year 2020-21 and the same would be payable in the billing month of Aug 2021.

INFO: Pay your electricity bill by your registered RMS/NEFT Acc.No. ZHRCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SEIN0000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939

1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**More Savings Power and Steel**  


**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCC647K1ZE"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : AUG/2021 Bill Date : 01.09.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter Sl.No. : CSB38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No. : 702049093705  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 16.09.2021  
 NDLF ED%  
 0.00  
 Elec. Duty DLF ED%  
 0.00  
 0.00  
 "Please Submit Your PAN NO. /Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II
MD (Normal)	312.000	
MD (On-Peak)	146.000	
MD (Off-Peak)	72.000	
Multiplying Factor	0.300	
MD to be billed	93.600	
Transformer Loss	0.000	
Demand Adj.	0.000	
Wheeled Units (-)	0.000	
Total Max. Demand	93.600	93.600
Net Max. Demand		
MD for Penal Unit	0.000	
<b>KWH - Reading</b>		
(CURR.) 01.09.2021	11171480.000	
(PREV.) 01.08.2021	11130970.000	
Difference	40,510.000	
Multiplying Factor	0.300	
Diff. x MF	12,153.000	
Transformer losses	0.000	
Adjustments	0.000	
Total Units	12,153.000	
Net Units		12,153.000
Max. Demand Rec.	93.600	
75% of CD	375.000	
M.D. for Tariff	60.000	
Billing Demand	375.000	
<b>KVAH Readings</b>		
(CURR.) 01.09.2021	12302080.000	
(PREV.) 01.08.2021	12260410.000	
Difference	41,670.000	
Multiplying Factor	0.300	
Diff. x MF	12,501.000	
Transformer losses	0.000	
Adjustment	0.000	
KVAH wheeled Units	0.000	
Total Units	12,501.000	0.000
Concessional Units	0.000	
Net Units		12,501.000

Minimum Charge	95,000.00
Energy Charge (On-Peak)	20,015.64
Energy Charge (Off-Peak)	12,615.23
Energy Charge (Normal)	44,563.05
Demand Charge	71,250.00
-----	-----
Basic bill for the month	148,443.92
-----	-----
Demand Charge	71,250.00
Energy Charge (On-Peak)	20,015.64
Energy Charge (Off-Peak)	12,615.23
Energy Charge (Normal)	44,563.05
VCA	1,701.42
Electricity Duty	4,734.00
Cess	1,250.40
Meter Rent	1,140.00
-----	-----
Current Surcharge	0.00
Current Month Bill	157,269.74
Arrears Excluding Surcharge	34.73
Other Charges	3.93
Security Deposit Int.	34,618.40
Bill by due date	122,690.00
(In Words): Rupees One Lakh Twenty Two Thousand Six Hundred Ninety Only	
Bill after due date	124,530.00
(In Words): Rupees One Lakh Twenty Four Thousand Five Hundred Thirty Only	

**Authorized**

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSF1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD., GSTIN. "22AADCC60A7KLZR"**

Service Number : 1020920 / H334100A/KOREA (CITY)  
 Bill Month : SEP/2021 Bill Date : 01.10.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287, KOSABADI KOREA  
 DISTT. KOREA  
 Telephone : 9584710000  
 Meter SI.No. : CSE38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI No. : 702049903622  
 GSTIN: Please submit NEFT/RTGS Due Date  
 18.10.2021  
 Elec. Duty DLF ED% NDLF ED%  
 6.00 0.30 0.00

"Please Submit Your PAN No." / Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	
MD (Normal)	160.000		Minimum Charge 95,000.00
MD (On-Peak)	80.000		Energy Charge (On-Peak) 18,668.88
MD (Off-Peak)	80.000		Energy Charge (Off-Peak) 12,564.92
Multiplying Factor	0.300		Energy Charge (Normal) 40,596.30
MD to be billed	48.000		Demand Charge 71,250.00
Transformer Loss	0.000		-----
Demand Adj.	0.000		Basic bill for the month 143,080.10
Wheeled Units (-)	0.000		-----
Total Max. Demand	48.000	48.000	Demand Charge 71,250.00
Net Max. Demand			Energy Charge (On-Peak) 18,668.88
MD for Penal Unit	0.000		Energy Charge (Off-Peak) 12,564.92
<b>KWH - Reading</b>			Energy Charge (Normal) 40,596.30
(CURR.) 01.10.2021	11208390.000		VCA 3,986.28
(PREV.) 01.09.2021	11171480.000		11,073.00 X 0.3600 4,549.00
Difference	36,910.000		Electricity Duty 1,170.30
Multiplying Factor	0.300		Cess 11,703.00 X 0.1000 1,140.00
Diff. x MF	11,073.000		Meter Rent 1,840.29
Transformer losses	0.000		<b>Current Surcharge</b> 155,765.97
Adjustments	0.000		Current Month Bill 122,686.07
Total Units	11,073.000	11,073.000	Other Charges 2.04
Net Units			Bill by due date 278,450.00
Max. Demand Rec.			(In Words): Rupees Two Lakhs Seventy Eight Thousand Four Hundred Fifty Only
75% of CD			<b>Bill after due date</b> 282,600.00
M.D. for Tariff			(In Words): Rupees Two Lakhs Eighty Two Thousand Six Hundred Only
Billing Demand			
<b>KVAH Readings</b>			
(CURR.) 01.10.2021	12341090.000		
(PREV.) 01.09.2021	12302080.000		
Difference	39,010.000		
Multiplying Factor	0.300		
Diff. x MF	11,703.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	11,703.000	0.000	
Concessional Units			
Net Units		11,703.000	

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHUCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State Bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**Save Energy Power and Profit**  
  
 Authorized

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCC6047K1ZE"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : OCT/2021 Bill Date : 03.11.2021  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSARADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI.No. : CS38486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No. : 70C23583837  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 18.11.2021  
 ELEC.DUTY DLF ED\$ NDLF ED\$  
 6.00 0.00 0.00

"Please Submit Your PAN No." / Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	
MD (Normal)	58.000		Minimum Charge
MD (On-Peak)	62.000		Energy Charge (On-Peak)
MD (Off-Peak)	58.000		Energy Charge (Off-Peak)
Multiplying Factor	0.300		Energy Charge (Normal)
MD to be billed	18.600		Demand Charge
Transformer Loss	0.000		Basic bill for the month
Demand Adj.	0.000		TMM Demand Charge
Wheeled Units (-)	0.000		500.00 X 190.0000
Total Max.Demand	18.600		Electricity Duty
Net Max.Demand	18.600		Cess
MD for Penal Unit	0.000		3,141.00 X 0.1000
<b>KWH - Reading</b>			Meter Rent
(CURR.) 01.11.2021	11217770.000		Current Surcharge
(PREV.) 01.10.2021	11208390.000		Current Month Bill
Difference	9,380.000		Arrears Excluding Surcharge
Multiplying Factor	0.300		ASD Refund
Diff. x MF	2,814.000		Bill by due date
Transformer losses	0.000		(In Words): Rupees Minus One Lakh Nine Thousand Two Hundred
Adjustments	0.000		Eleven Only
Total Units	2,814.000		CREDIT BILL NOT FOR PAYMENT
Net Units	2,814.000		
Max.Demand Rec.	18.600		
75% of CD	375.000		
M.D.for Tariff	60.000		
Billing Demand	0.000		
<b>KVAH Readings</b>			
(CURR.) 01.11.2021	12351560.000		
(PREV.) 01.10.2021	12341090.000		
Difference	10,470.000		
Multiplying Factor	0.300		
Diff. x MF	3,141.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	3,141.000		
Concessional Units	0.000		
Net Units	3,141.000		

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSF1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State Bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

Indo Spongo Power and Steel  
 Authorized

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. - GSTIN- "22AADCC6047K1ZR"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : NOV/2021 Bill Date : 01.12.2021  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter Sl.No.: CSE38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No.: 70024301874  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 16.12.2021  
 ELEC. DUTY DLF ED\$ NDLF ED\$  
 0.00 0.00 0.00

"Please Submit Your PAN No." / PW OF HF: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	
MD (Normal)	0.000		95,000.00
MD (On-Peak)	0.000		0.00
MD (Off-Peak)	0.000		0.00
Multiplying Factor	0.300		71,250.00
MD to be billed	0.000		95,000.00
Transformer Loss	0.000		95,000.00
Demand Adj.	0.000		95,000.00
Wheeled Units (-)	0.000		1,140.00
Total Max. Demand	0.000		0.00
Net Max. Demand	0.000		96,140.00
MD for Penal Unit			0.00
<b>KWH - Reading</b>			
(CURR.) 01.12.2021	11217770.000		109,211.37-
(PREV.) 01.11.2021	11217770.000		13,071.37-
Difference	0.000		
Multiplying Factor	0.300		
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustments	0.000		
Total Units	0.000		
Net Units	0.000		
Max. Demand Rec.	0.000		
75% of CD	375.000		
M.D. for Tariff	60.000		
Billing Demand	0.000		
<b>KVAH-Readings</b>			
(CURR.) 01.12.2021	12351560.000		
(PREV.) 01.11.2021	12351560.000		
Difference	0.000		
Multiplying Factor	0.300		
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH wheeled Units	0.000		
Total Units	0.000		
Concessional Units	0.000		
Net Units	0.000		

Minimum Charge 95,000.00  
 Energy Charge (On-Peak) 0.00  
 Energy Charge (Off-Peak) 0.00  
 Energy Charge (Normal) 0.00  
 Demand Charge 71,250.00  
 Basic bill for the month 95,000.00  
 TMM Demand Charge 95,000.00  
 500.00 X 190.0000  
 Meter Rent 1,140.00  
 Current Surcharge 0.00  
 Current Month Bill 96,140.00  
 Arrears Excluding Surcharge 109,211.37-  
 ASD Refund 13,071.37-  
 Bill by due date  
 (In Words): Rupees Minus Thirteen Thousand Seventy One Only  
**CREDIT BILL NOT FOR PAYMENT**

**Indo Spongs Power and Steel**  
 LMS  
 Authorised

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

CHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AACCG04ZK1ZR"

Service Number : 1020920 / H334100A/KORBA (CITY)  
 Bill Month : DEC/2021 Bill Date : 01.01.2022  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter Sl.No. : CSE38486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SL No. : 702052041644  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 18.01.2022  
 Elec.Duty DLF ED% NDLF ED%  
 0.00 0.00 0.00

"Please Submit Your PAN No. /Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II
MD (Normal)	0.000	
MD (On-Peak)	0.000	
MD (Off-Peak)	0.000	
Multiplying Factor	0.300	
MD to be billed	0.000	
Transformer Loss	0.000	
Demand Adj.	0.000	
Wheeled Units (-)	0.000	
Total Max.Demand	0.000	
Net Max.Demand	0.000	0.000
MD for Penal Unit		
<b>KWH - Reading</b>		
(CURR.)01.01.2022	11217770.000	
(PREV.)01.12.2021	11217770.000	
Difference	0.000	
Multiplying Factor	0.300	
Diff. x MF	0.000	
Transformer losses	0.000	
Adjustments	0.000	
Total Units	0.000	
Net Units		0.000
Max.Demand Rec.		0.000
75% of CD		0.000
M.D.for Tariff		375.000
Billing Demand		60.000
<b>KVAH Readings</b>		0.000
(CURR.)01.01.2022	12351560.000	
(PREV.)01.12.2021	12351560.000	
Difference	0.000	
Multiplying Factor	0.300	
Diff. x MF	0.000	
Transformer losses	0.000	
Adjustment	0.000	
KVAH Wheeled Units	0.000	
Total Units	0.000	0.000
Concessional Units		0.000
Net Units		0.000

Minimum Charge 95,000.00  
 Energy Charge (On-Peak) 0.00  
 Energy Charge (Off-Peak) 0.00  
 Energy Charge (Normal) 0.00  
 Demand Charge 71,250.00  
 Basic bill for the month 95,000.00  
 TMM Demand Charge 95,000.00  
 Meter Rent 500.00 X 190.0000 1,140.00  
**Current Surcharge** 1,140.00  
 Current Month Bill 96,140.00  
 Arrears Excluding Surcharge 0.00  
 Other Charges 1.37  
 ASD Refund 13,071.37-  
 Bill by due date 83,070.00  
 (In Words):Rupees Eighty Three Thousand Seventy Only  
 Bill after due date 84,310.00  
 (In Words):Rupees Eighty Four Thousand Three Hundred Ten Only

5000 Source Power and 31000  
 [Signature]  
 Authorized

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-25741170, Bill related : 0771-2574937, 2574939  
 1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

Service Number : 1020920 / H34100A/KORBA(CITY)  
 Bill Month : JAN/2022 Bill Date : 01.02.2022  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSMBADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI.No.: CSB38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No.: 70205268732  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 16.02.2022  
 Elec. Duty DLF ED% NDLF ED%  
 0.00 0.00 0.00  
 "Please Submit Your PAN No.\*/Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II
MD (Normal)	0.000	
MD (On-Peak)	0.000	
MD (Off-Peak)	0.000	
Multiplying Factor	0.300	
MD to be billed	0.000	
Transformer Loss	0.000	
Demand Adj.	0.000	
Wheeled Units(-)	0.000	
Total Max. Demand	0.000	
Net Max. Demand	0.000	
MD for Penal Unit	0.000	
<b>KWH - Reading</b>		
(CURR.) 01.02.2022	1121770.000	
(PREV.) 01.01.2022	1121770.000	
Difference	0.000	
Multiplying Factor	0.300	
Diff. x MF	0.000	
Transformer losses	0.000	
Adjustments	0.000	
Total Units	0.000	
Net Units	0.000	
Max. Demand Rec.	0.000	
75% of CD	0.000	
M.D. for Tariff	375.000	
Billing Demand	60.000	
<b>KVAH Readings</b>		
(CURR.) 01.02.2022	12351560.000	
(PREV.) 01.01.2022	12351560.000	
Difference	0.000	
Multiplying Factor	0.300	
Diff. x MF	0.000	
Transformer losses	0.000	
Adjustment	0.000	
KVAH Wheeled Units	0.000	
Total Units	0.000	
Concessional Units	0.000	
Net Units	0.000	

Minimum Charge	95,000.00
Energy Charge (On-Peak)	0.00
Energy Charge (Off-Peak)	0.00
Energy Charge (Normal)	0.00
Demand Charge	71,250.00
Basic bill for the month	95,000.00
TMM Demand Charge	95,000.00
500.00 X 190.0000	
Meter Rent	1,140.00
Current Surcharge	1,246.03
Current Month Bill	97,386.03
Arrears Excluding Surcharge	83,068.63
Other Charges	4.66
Bill by due date	180,450.00
(In Words): Rupees One Lakh Eighty Thousand Four Hundred Fifty Only	
Bill after due date	183,140.00
(In Words): Rupees One Lakh Eighty Three Thousand One Hundred Forty Only	

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INRO: Pay your electricity bill by your registered RTGS/NEFT Acc No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939.  
 1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

State Power and Steel  
 BILASPUR

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCC604KLR"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : FEB/2022 Bill Date : 01.03.2022  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI, KOREA  
 DISTT. KOREA  
 Telephone : 9584710000  
 Meter Sl.No. : CSE38486  
 Cont. Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No.: 702053454192  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 16.03.2022  
 ELEC. DUTY DLF ED% NDLF ED%  
 0.00 0.00 0.00

"Please Submit Your PAN No."/Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	
MD(Normal)	0.000		Minimum Charge
MD(On-Peak)	0.000		Energy Charge (On-Peak)
MD(Off-Peak)	0.000		Energy Charge (Off-Peak)
Multiplying Factor	0.300		Energy Charge (Normal)
MD to be billed	0.000		Demand Charge
Transformer Loss	0.000		Basic bill for the month
Demand Adj.	0.000		TVM Demand Charge
Wheeled Units(-)	0.000		500.00 X 190.0000
Total Max.Demand	0.000		Meter Rent
Net Max.Demand	0.000		Current Surcharge
MD for Penal Unit	0.000		Current Month Bill
<b>KWH - Reading</b>			Arrears Excluding Surcharge
(CURR.)01.03.2022	1121770.000		Bill by due date
(PREV.)01.02.2022	1121770.000		(In Words):Rupees Ninety Six Thousand One Hundred Forty Only
Difference	0.000		Bill after due date
Multiplying Factor	0.300		(In Words):Rupees Ninety Seven Thousand Five Hundred Eighty Only
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustments	0.000		
Total Units	0.000		
Net Units	0.000		
Max.Demand Rec.	0.000		
75% of CD	375.000		
M.D.for Tariff	60.000		
Billing Demand	0.000		
<b>KVAH Readings</b>			
(CURR.)01.03.2022	12351560.000		
(PREV.)01.02.2022	12351560.000		
Difference	0.000		
Multiplying Factor	0.300		
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	0.000		
Concessional Units	0.000		
Net Units	0.000		

**Send Source Power and steel**

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State Bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: "22AADCC6047KLZR"**

Service Number : 1020920 / H334100A/KORBA (CITY)  
 Bill Month : MAR/2022 Bill Date : 01.04.2022  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KOREA  
 DISTT. KOREA  
 Telephone : 9584710000  
 Meter SI.No. : CSE36486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No. : 702053929260  
 GSTIN: Please submit NEFT/RTGS Due Date  
 16.04.2022  
 Elec.Duty DLF ED% NDLF ED%  
 0.00 0.00 0.00 0.00  
 \*Please Submit Your PAN No.\*/Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	Minimum Charge
MD (Normal)	0.000		95,000.00
MD (On-Peak)	0.000		0.00
MD (Off-Peak)	0.000		0.00
Multiplying Factor	0.300		0.00
MD to be billed	0.000		71,250.00
Transformer Loss	0.000		95,000.00
Demand Adj.	0.000		95,000.00
Wheeled Units (-)	0.000		
Total Max. Demand	0.000		500.00 X 190.0000
Net Max. Demand	0.000		2,000.00
MD for Penal Unit	0.000		1,423.45
<b>KWH - Reading</b>			
(CURR.) 01.04.2022	11217770.000		98,423.45
(PREV.) 01.03.2022	11217770.000		94,896.83
Difference	0.000		0.28-
Multiplying Factor	0.300		193,320.00
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustments	0.000		
Total Units	0.000		
Net Units	0.000		196,200.00
Max. Demand Rec.	0.000		
75% of CD	375.000		
M.D. for Tariff	60.000		
Billing Demand	0.000		
<b>KVAH - Readings</b>			
(CURR.) 01.04.2022	12351560.000		
(PREV.) 01.03.2022	12351560.000		
Difference	0.000		
Multiplying Factor	0.300		
Diff. x MF	0.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	0.000		
Concessional Units	0.000		
Net Units	0.000		

Meter Rent 2,000.00  
 Current Surcharge 1,423.45  
 Current Month Bill 98,423.45  
 Arrears Excluding Surcharge 94,896.83  
 Other Charges 0.28-  
 Bill by due date 193,320.00  
 (In Words): Rupees One Lakh Ninety Three Thousand Three Hundred Twenty Only  
 Bill after due date 196,200.00  
 (In Words): Rupees One Lakh Ninety Six Thousand Two Hundred Only

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

**1000 Spares Power and Steel**  
 Authorised

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SHIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .  
 1. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD. GSTIN: 22BADDC6041K1ZB**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : APR/2022 Bill Date : 01.05.2022  
 Name and Address : M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSABADI KORBA  
 DISTT. KOREA  
 Telephone : 9584710000  
 Meter SI.No. : CSE38486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill Sl.No. : 702054330518  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 17.05.2022  
 Elec.Duty DLF ED% NDLF ED%  
 6.00 0.00 0.00  
 \*Please Submit Your PAN No.\*/Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	Minimum Charge
MD(Normal)	158.000		95,000.00
MD(On-Peak)	86.000		9,123.84
MD(Off-Peak)	90.000		5,765.76
Multiplying Factor	0.300		20,057.40
MD to be billed	47.400		76,000.00
Transformer Loss	0.000		110,947.00
Demand Adj.	0.000		76,000.00
Wheeled Units (-)	0.000		
Total Max.Demand	47.400		
Net Max.Demand	47.400		9,123.84
MD for Penal Unit	0.000		5,765.76
<b>KWH - Reading</b>			20,057.40
(CURR.):01.05.2022	11233600.000		854.82
(PREV.):01.04.2022	11217770.000		2,148.00
Difference	15,830.000		553.50
Multiplying Factor	0.300		
Diff. x MF	4,749.000		2,000.00
Transformer losses	0.000		0.00
Adjustments	0.000		
Total Units	4,749.000		
Net Units	4,749.000		
80% of CD			
M.D.for Tariff			
Billing Demand			
<b>KVAH Reading</b>			
(CURR.):01.05.2022	12370010.000		116,503.32
(PREV.):01.04.2022	12351560.000		0.00
Difference	18,450.000		2,883.32
Multiplying Factor	0.300		113,620.00
Diff. x MF	5,535.000		
Transformer losses	0.000		
Adjustment	0.000		
KVAH Wheeled Units	0.000		
Total Units	5,535.000		
Concessional Units	0.000		
Net Units	5,535.000		

**Indo Sponges Power and Steel**  
  
 Authorised

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

\*\*\* INFO: An amount of Rs. 29,698.40-(after deduction of TDS Rs.7,424.60) is towards interest accrued on security deposit held with CSDPL for the year 2021-22 and the same would be payable in the billing month of May 2022.

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHRCSP1020920. Beneficiary Name: Chattisgarh State Power Distribution Company Ltd. IFSC Code : SBIN0000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939

1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.

**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LTD., GSTIN: "22AADCC604JKLZR"**

Service Number : 1020920 / H334100A/KORBA(CITY)  
 Bill Month : MAY/2022 Bill Date : 01.06.2022  
 Name and Address :  
 M/S INDO SPONG POWER & STEEL LTD.  
 PLOT NO. 287,  
 KOSARADI KORBA  
 DISTT. KORBA  
 Telephone : 9584710000  
 Meter SI.No.: CS338486  
 Cont.Demand : 500.00KVA Suppl Voltage : 33 KV

Bill SI.No.: 702054829872  
 GSTIN: Please submit  
 NEFT/RTGS Due Date  
 16.06.2022  
 ELEC.DUTY DLF ED\$ NDLF ED\$  
 6.00 0.00 0.00

\*Please Submit Your PAN No.\*/Pw Of Hr: 30.00  
 HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	
MD (Normal)	164.000		Minimum Charge
MD (On-Peak)	166.000		Energy Charge (On-Peak)
MD (Off-Peak)	156.000		Energy Charge (Off-Peak)
Multiplying Factor	0.300		Energy Charge (Normal)
MD to be billed	49.800		Demand Charge
Transformer Loss	0.000		Basic bill for the month
Demand Adj.	0.000		-----
Wheeled Units(-)	0.000		Demand Charge
Total Max.Demand	49.800	49.800	400.00 X 190.0000
Net Max.Demand			Energy Charge (On-Peak)
MD for Penal Unit			2,739.00 X 7.9200
KWH-Reading			Energy Charge (Off-Peak)
(CURR.)01.06.2022	11270670.000		3,414.00 X 4.2900
(PREV.)01.05.2022	11233600.000		Energy Charge (Normal)
Difference	37,070.000		7,377.00 X 6.6000
Multiplying Factor	0.300		VCA
Diff. x MF	11,121.000		11,121.00 X 0.1900
Transformer losses	0.000		Electricity Duty
Adjustments	0.000		Cess
Total Units	11,121.000		13,530.00 X 0.1000
Net Units		11,121.000	Meter Rent
Max.Demand Rec.	49.800		Current Surcharge
80% of CD	400.000		-----
M.D.for Tariff	60.000		Current Month Bill
Billing Demand	400.000		Arrears Excluding Surcharge
KVAH Readings			Other Charges
(CURR.)01.06.2022	12415100.000		Security Deposit Int.
(PREV.)01.05.2022	12370010.000		Bill by due date
Difference	45,090.000		(In Words):Rupees Two Lakhs Fifty Seven Thousand Three
Multiplying Factor	0.300		Hundred Fifty Only
Diff. x MF	13,527.000		Bill after due date
Transformer losses	0.000		(In Words):Rupees Two Lakhs Sixty One Thousand One Hundred
Adjustment	0.000		Eighty Only
KVAH Wheeled Units	0.000		
Total Units	13,527.000	0.000	
Concessional Units	0.000		
Net Units		13,527.000	

S.E./Senior Accounts Officer  
 C.S.P.D.C.L. BILASPUR

INFO: Pay your electricity bill by your registered RTGS/NEFT Acc.No. ZHTCSP1020920. Beneficiary Name: Chhattisgarh State Power Distribution Company Ltd. IFSC Code : SBIIN000461 Bank Name : State bank of India. Contact: Payment related 0771-2574170, Bill related : 0771-2574937, 2574939 .

1.The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.



**CHHATTISGARH STATE POWER DISTRIBUTION COMPANY LIMITED**

Service Number : 0001020920/H334100A

Bill SI.No. : 702055316613

Bill Month : JUN/2022 Bill Date : 01-07-2022

Acceptance of Cheques : YES

Name and Address :

Due Date :

M/S INDO SPONG POWER & STEEL LTD.

Cheque Date: DD Date :

PLOT NO. 287,

13-07-2022 16-07-2022

KOSABADI KORBA

Elec.Duty DLF ED% NDLF ED%

DISTT.KORBA

6.00 0.00 0.00

Telephone : 9584710000

Meter SI.No.: CSE38486

Cont.Demand : 500 KVA

Suppl Voltage : 33 KV

Please Submit Your PAN No.

Purpose : SPONG IRON  
UNIT HT

Tariff Cat.: HV4STL3317

HV4 STEEL INDUSTRIES 33 KV 2017

Parameters	Reading-I	Reading-II	Minimum Charge	95000.00
MD (Normal)	258.000		Energy Charge(On-Peak)	23023.44
MD(on-Peak)	268.000		Energy Charge(Off-Peak)	15881.58
MD(off-Peak)	260.000		Energy Charge(Normal)	49658.40
Multiplying Factor	0.300	0.000	Demand Charge	76000.00
MD (to be billed)	80.400			
Actual Max.Demand		0.000	Basic bill for the month	164563.42
Transformer Loss	0.000			
Demand Adj.	0.000		Demand Charge	76000.00
Wheeled Units(-)	0.000		400.00 X 190.0000	
Total Max.Demand	80.400		Energy Charge(On-Peak)	23023.44
Net Max.Demand		80.400	2907.00 X 7.9200	
MD for Penal Unit	0.000		Energy Charge(Off-Peak)	15881.58
			3702.00 X 4.2900	
<u>KWH - Reading</u>			Energy Charge(Normal)	49658.40
(CURR.) 01-06-2022	11306940.000		7524.00 X 6.6000	
(PREV.):	11270670.000		VCA	2067.39
Difference	36270.000		10881.00 X 0.1900	
Multiplying Factor	0.300		Electricity Duty	5438.00
Diff. x MF	10881.000		Cess	1413.30
Transformer losses	0.000		14133.00 X 0.1000	
Adjustment	0.000		Meter Rent	2000.00
KWH Wheeled Units				
Total Units	10881.000			
Consessional Units	0.000			
Net Units		10881.000		
Domestic L&F Units				
Max.Demand Rec.		80.400		
80% of CD		400.000		
M.D.for Tariff		60.000		
Demand Excess of CD		0.000		
Billing Demand		400.000		
<u>KVAH Readings</u>			Current Surcharge	0.00
(CURR.): 01-07-2022	12462210.000			
(PREV.): 01-06-2022	12415100.000		Current Month Bill	175482.11
Difference	47110.000		Arrears Excluding Surcharge	28.35
Multiplying Factor	0.3000		OtherCharges	-0.46
Diff. x MF	14133.000		Security Deposit Int.	0.00
Transformer Loss	0.000		Tax Deducted at Source	0.00
Adjustments	0.000			
On Peak Period		2907.000	Bill by due date	175510.00
Off Peak Period		3702.000	(In Words):Rupees One Lakh Seventy Five Thousand Five Hundred Ten Only	
Total Units	14133.000			
Net Units		14133.000	Bill after due date	178140.00
Load Factor		4		
S.Deposit Held		-639988.00	(In Words):Rupees One Lakh Seventy Eight Thousand One Hundred Forty Only	
Units at Normal Rate		14133.000		
Units in 1.5 Rate		0.000		

Senior Accounts Officer  
C.S.P.D.C.L.BILASPUR



# INDO SPONGE POWER AND STEEL LIMITED

CIN-U02710CT2005PLC017418 GST: 22AABCI3792D1ZW

Regd. ,works address: Plot No 13/2,13/3 Rajgamar Road, Vill Jhagarah Korba (C.G)495677

Email: indospongepower@gmail.com , Mob:9584710000

INDO SPONGE POWER AND STEEL LTD				
DETAILS OF ELECTRICITY UNIT CONSUMED				
DEC-2020 TO JULY 2022				
MONTH	MD	UNITS	50 TPD STATUS	125 TPD STATUS
Dec-20	134	47931	KILN RUNNING	KILN COMPLETE SHUTDOWN
Jan-21	91.44	17766	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Feb-21	173.16	52143	KILN RUNNING	KILN COMPLETE SHUTDOWN
Mar-21	79.8	16188	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Apr-21	79.8	13749	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
May-21	72	11958	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Jun-21	0	12348	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Jul-21	13.6	12636	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Aug-21	93.6	12501	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Sep-21	48	11703	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Oct-21	18.6	3141	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Nov-21	0	0	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Dec-21	0	0	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Jan-22	0	0	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Feb-22	0	0	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Mar-22	0	0	TRANSFORMER DAMAGED POWER CUT OFF	TRANSFORMER DAMAGED POWER CUT OFF
Apr-22	47.4	5535	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
May-22	49.8	13527	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Jun-22	80.4	14133	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN
Jul-22	52.8	13197	KILN SHUTDOWN & MAINTANANCE	KILN COMPLETE SHUTDOWN

Indo Sponge Power and Steel

*Authorised*  
Authorised

**Copy of NOC for ground water abstraction**

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s Indo Sponge Power and Steel Limited		
Project Address:	M/s Indo Sponge Power and Steel Limited, Plot -13/2,13/13,14/4,14/23, Rajgamar Road, Village - Jhagaraha, Block - Korba, Chhattisgarh		
Town:	Rajgamar (CT)	Block:	Korba
District:	Korba	State:	Chhattisgarh
Pin Code:	495683		
Communication Address:	M/s Indo Sponge Power and Steel Limited, C/o Ankit Agrawal - Director, 27/B South Avenue Choubey Colony - Raipur, Dharsiwa, Raipur, Chhattisgarh - 492001		
Address of CGWB Regional Office :	Central Ground Water Board, North Central Chhattisgarh Region, 2nd Floor, LK Corporate and Logistic Park, Dhamtari Road, NH-30, Dumartarai, Raipur, Chhattisgarh - 492015		

1. NOC No.:	CGWA/NOC/IND/ORIG/2020/8061									
2. Application No.:	21-4/2919/CT/IND/2019			3. Category:	Industry					
4. Project Status:	Existing Project			5. NOC Type:	New					
6. Valid from:	26/05/2020			7. Valid up to:	25/05/2022					
8. Ground Water Abstraction Permitted:										
	Fresh Water		Saline Water		Dewatering		Total			
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day m <sup>3</sup> /year			
	950.00	286950.00					950.00 286950.00			
9. Details of ground water abstraction /Dewatering structures										
	Total Existing No.:4					Total Proposed No.:4				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	4	0	0	0	0	4	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit										
10. Quantum of ground water recharge/harvesting(m <sup>3</sup> /year):	10098.00									
11. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers		Monitoring Mechanism							
			Manual		DWLR**		DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	2		0		1		1			

(Compliance Conditions given overleaf)

Digitally signed by  
NANDAKUMARAN P  
Date: 2020.08.03 14:52:39 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)  
Member (CGWA)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

**Copy of Application for renewal of NOC for ground water abstraction**

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/2919/CT/IND/2019

Applied For Renewal : 1st

S.No	Attachment Name	File Name
1	Rain water harvesting	Rain water harvesting.pdf

**8). Authorization :**

No Attachment Found!

**9). Extra Attachment :**

S.No	Attachment Name	File Name
1	Impact assessment report	Impact assessment report.pdf
2	Email from CGWA	Gmail - Extension of NOC for abstraction of Groundwater.pdf
3	Wetland Affidavit	Wetland Affidavit.pdf
4	Water balance chart	Water balance chart.pdf

**10). Compliance to the Condition prescribed in the NOC**

SNo.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	Area Specific Plantation	No Attachment Found!		
2	Domestic Water School Sanitation	No Attachment Found!		
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	1	Groundwater Quality report	Groundwater Quality report.pdf
4	Maintenance of recharge structures	No Attachment Found!		
5	Number of Pizometers as per NOC and Water Level Record	No Attachment Found!		
6	Number of Tubewells Borewales as per NOC	1	Geotagged photographs of Bore wells	Geotagged photographs of Bore wells.pdf
7	Pizometer fitted with AWLRs with telemetry as per NOC	1	Geotagged photographs of Piezometer	Geotagged photographs of Piezometer.pdf
		2	Ground water level data of piezometer	Ground water level data of piezometer.pdf
8	Quantum of Groundwater as per NOC	No Attachment Found!		
9	Recharge through ponds	No Attachment Found!		
10	Recycle and reuse of water	No Attachment Found!		
11	RWH and AR structures implemented	No Attachment Found!		
12	Submission of Compliance report to the Region	No Attachment Found!		
13	Water conservation measures	No Attachment Found!		
14	Water Security Plan of villages	No Attachment Found!		
15	Well monitored around the plant premises	1	Groundwater Level Details around plant	Groundwater Level Details around plant.pdf

24/05/2022 06:55 PM

Page 7 of 8

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

**Application Number : 21-4/2919/CT/IND/2019**

**Applied For Renewal : 1st**

**Regional Director, Central Ground Water Board North Central Chhattisgarh, 2nd Floor, LK Corporate and Logistic Park, Dhamtari Road, NH-30, Dumartarai, RAIPUR, CHHATTISGARH, 492015**

3. Incomplete application will be summarily rejected.

**Scanned copy of last page of application with signature and seal should be attached at prescribed place before submission of application.**

4. Receipt of Processing Fee of Rs. 5000.00/- (Rupees Five Thousand Only) submitted through NON TAX RECEIPT PORTAL (<https://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Processing Fee:-**

Bharat Kosh Transaction Ref. No:- 1605220002334

Bharat Kosh Transaction Date:- 16/05/2022

**Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.**

5. Hard copy of application required:	No		
6. Ground Water Quality Approved	Not Define	Ground Water Charge Required:	Not Define
Ground Water Charge Recieve:	No	Ground Water Charge Amount:	
		Ground Water Arear Amount:	

**Attached Files:**

**1). Site Plan : (Refer: 1 (ii))**

No Attachment Found!

**2). Certified Revenue Sketch : (Refer: 1 (ii))**

No Attachment Found!

**3). Reason for Not Applying for Renewal before Expiring NOC : (Refer: 1 (v))**

No Attachment Found!

**4). Existing NOC : (Refer: 1 (vii))**

S.No	Attachment Name	File Name
1	Existing NOC	Existing NOC.pdf

**5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)**

No Attachment Found!

**6). Groundwater Availability Report : (Refer: 4)**

No Attachment Found!

**7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)**

**Government of India**  
**Ministry of Jal Shakti**  
**Department of Water Resources, River Development and Ganga Rejuvenation**  
**Central Ground Water Authority (CGWA)**  
**Application for Issue of NOC to Abstract Ground Water (NOCAP)**

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater**  
**(Application For Renewal of NOC)**

**Application Number : 21-4/2919/CT/IND/2019**

**Applied For Renewal : 1st**

	11	RWH and AR structures implemented	Yes	Plant is not in operation. RWH structures implementation are in process.
	12	Submission of Compliance report to the Region	Yes	Online Self-compliance has been submitted
	13	Water conservation measures	Not Applicable	-
	14	Water Security Plan of villages	Not Applicable	-
	15	Well monitored around the plant premises	Yes	Well monitored around the plant premises has been carried out, details are enclosed.
	16	Wells fitted with water meter and its Record	No	Borewells are is not in operation.
<b>(b). Compliance to the Condition prescribed in the NOC - Other</b>				
	<b>SNo.</b>	<b>Conditions given in NOC</b>		<b>Status of Compliance</b>
	1	None		Not Applicable
5.	<b>Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- (\$)</b>			
6.	<b>Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive &amp; Feasible Rainwater Harvesting / Recharge Proposal).- (\$)</b>			
	RWH plan enclosed.			

**INDUSTRIAL USE- Self Declaration**

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application is submitted online on website <http://cgwa-noc.gov.in> to following office.

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Application for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater  
(Application For Renewal of NOC)**

Application Number : 21-4/2919/CT/IND/2019

Applied For Renewal : 1st

<b>(b). Groundwater Abstraction Structure- Additional:</b>									
<b>Number of Additional Structures:</b>							4		
<b>SNo.</b>	<b>Type of Structure Name / Year of Construction</b>	<b>Depth (Meter) / Diameter (mm)</b>	<b>Depth to Water Level (Meters below Ground Level)</b>	<b>Discharge (m3/Hour)</b>	<b>Operational Hours (Day) / Days (Year)</b>	<b>Mode of Lift Name</b>	<b>Horse Power of Pump</b>	<b>Whether fitted with Water Meter</b>	<b>Whether Permission Registered with CGWA / If so Details Thereof</b>
1	Borewell / 2022	95.00 / 152	4.20	10.00	12 / 302	Submersible Pump	5.00	No	No / -
2	Borewell / 2022	90.00 / 152	4.60	10.00	12 / 300	Submersible Pump	5.00	No	No / -
3	Borewell / 2022	100.00 / 152	4.20	10.00	12 / 300	Submersible Pump	5.00	No	No / -
4	Borewell / 2022	95.00 / 152	3.70	10.00	12 / 300	Submersible Pump	5.00	No	No / -

<b>4. (a). Compliance to the Condition prescribed in the NOC</b>			
<b>SNo.</b>	<b>Conditions given in NOC</b>	<b>Compliance Conditions Applicable</b>	<b>Status of Compliance</b>
1	Area Specific Plantation	Not Applicable	-
2	Domestic Water School Sanitation	Not Applicable	-
3	Groundwater quality monitoring - Pre monsoon and Post monsoon	Yes	Groundwater quality monitoring of two borewell water sources is done regularly in Pre monsoon. Latest analysis report is attached
4	Maintenance of recharge structures	Yes	Maintenance of recharge structure is carried out regularly.
5	Number of Pizometers as per NOC and Water Level Record	Yes	Two borewell are temporary converted as Piezometers for manual water level measurement.
6	Number of Tubewells Borewales as per NOC	Yes	4 Borewells
7	Pizometer fitted with AWLRs with telemetry as per NOC	No	Under process. However, Two borewell are temporary converted as Piezometers for manual water level measurement.
8	Quantum of Groundwater as per NOC	Yes	950 m3/day, 286950 m3/year
9	Recharge through ponds	Not Applicable	-
10	Recycle and reuse of water	Yes	Plant is not in operation, hence no recycle / reuse of water.

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	Effluent / Sewerage discharge after treatment:	0.00	300	0.00				0.00	0.00
(iv) Availability treated effluent usage : Total quantity same as 2 i (d) and 2 ii (b) above									
						Existing (m3/day)	Additional availability (m3/day)	Total Use + Availability (m3/day)	
	Industrial Activity / Commercial Use					0.00	0.00	0.00	
	Domestic / Residential Use					0.00	0.00	0.00	
	Greenbelt development / Environment maintenance					10.00	0.00	10.00	
	Other Use / Flushing Req.					60.00	0.00	60.00	
	Total					70.00	0.00	70.00	
3. (a). Groundwater Abstraction Structure- Existing:									
Number of Existing Structures:						4			
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2008	95.00 / 152	4.20	10.00	12 / 300	Submersible Pump	5.00	No	Yes / Vide Noc No. CGWA/NOC/IND/O RIG/2020/8061
2	Borewell / 2009	90.00 / 152	4.60	10.00	12 / 300	Submersible Pump	5.00	No	Yes / Vide Noc No. CGWA/NOC/IND/O RIG/2020/8061
3	Borewell / 2010	100.00 / 152	4.20	10.00	12 / 300	Submersible Pump	5.00	No	Yes / Vide Noc No. CGWA/NOC/IND/O RIG/2020/8061
4	Borewell / 2011	95.00 / 152	3.70	10.00	12 / 365	Submersible Pump	5.00	No	Yes / Vide Noc No. CGWA/NOC/IND/O RIG/2020/8061

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	Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit):	Applying for renewal before expiry of NOC validity							
(vi)	Purpose of Renewal Application:	Existing Ground Water							
<b>2. Details of Water Requirement (Fresh and Recycled Water Usage):</b> (Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) (\$)									
(i)	<b>Total Water Requirement (a+b+c+d) (m3/day)</b>								
		<b>Existing</b>		<b>Additional</b>		<b>Total</b>			
<b>Water Requirement Details (Fresh Water) (m3/day)</b>									
	(a) Ground Water Requirement (m3/day):	950.00		0.00		950.00			
	(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00		0.00		0.00			
	(c) Water Supply from Any Agency (m3/day):	0.00		0.00		0.00			
	<b>Total Fresh Water Requirement (a+b+c)(m3/day):</b>	<b>950.00</b>		<b>0.00</b>		<b>950.00</b>			
	(d) Recycled Water Usage (m3/day):	70.00		0.00		70.00			
	<b>Total Water Requirement : (a+b+c+d)(m3/day)</b>	<b>1020.00</b>		<b>0.00</b>		<b>1020.00</b>			
(ii)	<b>Breakup of Water Requirement and Usage:</b>								
	<b>Activity</b>	<b>Existing Requirement (m3/day)</b>	<b>Additional Requirement (m3/day)</b>	<b>Total Requirement (m3/day)</b>	<b>No. of Operational Days in a Year</b>	<b>Annual Requirement (m3/year)</b>			
	Industrial Activity	920.00	0.00	920.00	300	276000.00			
	Residential / Domestic	30.00	0.00	30.00	365	10950.00			
	Greenbelt Development /Environment Maintenance	10.00	0.00	10.00	300	3000.00			
	Other Use	60.00	0.00	60.00	300	18000.00			
	<b>Grand Total</b>	<b>1020.00</b>	<b>0.00</b>	<b>1020.00</b>		<b>307950.00</b>			
(iii)	<b>Details of Water Availability from ETP / STP for Recycle / Resuse usage:</b>								
		<b>Existing</b>			<b>Additional</b>		<b>Total</b>		
		(m3/day)	No. Of Days	(m3/year)	(m3/day)	No. Of Days	(m3/year)	(m3/day)	(m3/year)
	Effluent / Sewerage generated and treated in ETP / STP:	70.00	300	21000.00				70.00	21000.00
	Availability treated Effluent / Sewerage for usage:	70.00	300	21000.00				70.00	21000.00

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<b>1. General Information:</b>	
<b>Water Quality:</b>	Fresh Water
<b>Application Type Category/ Type of Application:</b>	Steel Industry
<b>(i) Name of Industry:</b>	M/S INDO SPONGE POWER AND STEEL LIMITED
<b>(ii) Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) (\$)</b>	
<b>Address Line 1 :</b>	M/S INDO SPONGE POWER AND STEEL LIMITED
<b>Address Line 2 :</b>	PLOT -13/2,13/13,14/4,14/23 RAJGAMAR ROAD
<b>Address Line 3 :</b>	VILLAGE - JHAGARAHA, BLOCK - KORBA
<b>State:</b>	CHHATTISGARH
<b>District:</b>	KORBA
<b>Sub-District:</b>	KORBA
<b>Village/Town:</b>	Rajgamar (CT)
<b>Latitude:</b>	22.370740
<b>Logitude:</b>	82.772760
<b>Area Type :</b>	Non-Notified
<b>Area Type Category :</b>	Safe
<b>Whether industry is MSME:</b>	No
<b>(iii) Communication Address</b>	
<b>Address Line 1:</b>	M/S INDO SPONGE POWER AND STEEL LIMITED
<b>Address Line 2:</b>	27/B SOUTH AVENUE CHOUBEY COLONY
<b>Address Line 3:</b>	RAIPUR
<b>State:</b>	CHHATTISGARH
<b>District:</b>	RAIPUR
<b>Sub-District:</b>	DHARSIWA
<b>Pincode:</b>	492001
<b>Phone Number with Area Code:</b>	
<b>Mobile Number:</b>	91-9584710000
<b>Fax Number:</b>	
<b>(v) E-Mail of Existing NOC issued by CGWA (enclose copy)</b>	indospongepower@gmail.com
<b>NOC Letter No:</b>	CGWA/NOC/IND/ORIG/2020/8061
<b>Date of Issuance:</b>	26/05/2020
<b>Vailidity (Start):</b>	26/05/2020
<b>Validity (End):</b>	25/05/2022

Government of India  
Ministry of Jal Shakti  
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	16	Wells fitted with water meter and its Record	1	Affidavit on No GW withdrawal	Affidavit on No GW withdrawal.pdf
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**11). Compliance to the Condition prescribed in the NOC - Other**

S.No.	Conditions given in NOC	Attachments		
		S.No.	Attachment Name	File Name
1	None	No Attachment Found!		

**12). Bharat Kosh Reciept (Porcessing Fee):**

S.No	Attachment Name	File Name
1	Bharat Kosh Receipt	Bharat Kosh Reicipt.pdf

**13). Application with Signature and Seal:**

S.No	Attachment Name	File Name
1	Application with Signature and Seal	Application with signed & seal.pdf

**14). MSME certificate in case of MSME:**

No Attachment Found!

Date :

Name & Signature of the applicant

Place :

(With official seal)

**Associated User :** indosteel123

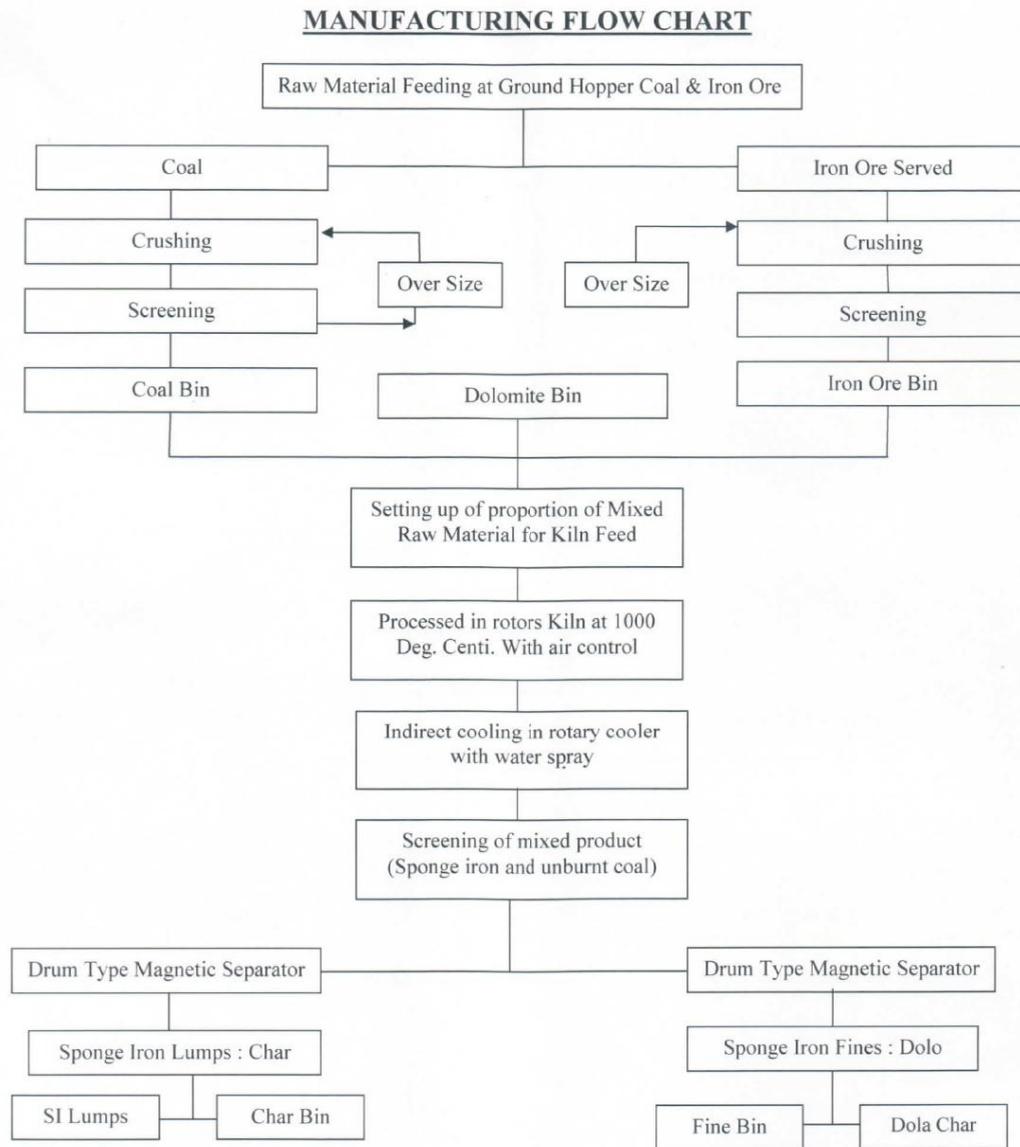
**Submitted By User :** indosteel123

**Submission Date :** 24/05/2022

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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Copy of Manufacturing flow chart



Copy of Land Diversion for industrial purpose

1176  
26/02/06

NO. : 9107715091351  
Feb. 20 2006 03:22PM P1

छत्तीसगढ़ शासन,  
आवास एवं पर्यावरण विभाग,  
डी.के.एस. भवन, मंत्रालय, रायपुर

// अधिसूचना //

रायपुर दिनांक 10.2.2006

क्रमांक-एफ 9-66/32/05 छत्तीसगढ़ नगर तथा ग्राम निवेश अधिनियम, 1973 (क्र. 23 रा. 1973) की धारा 23 (क) की उप धारा (2) के अंतर्गत सूचना क्रमांक एफ 9-66/32/2005 दिनांक 29.11.2005 द्वारा ग्राम झगरहा, कोरबा विकास योजना में निम्नानुसार उपांतरण प्रस्तावित किया गया है, जिसकी सूचना दो समाचार पत्रों में प्रकाशित की गई थी।

विकास योजना कोरबा के उपांतरण प्रस्ताव

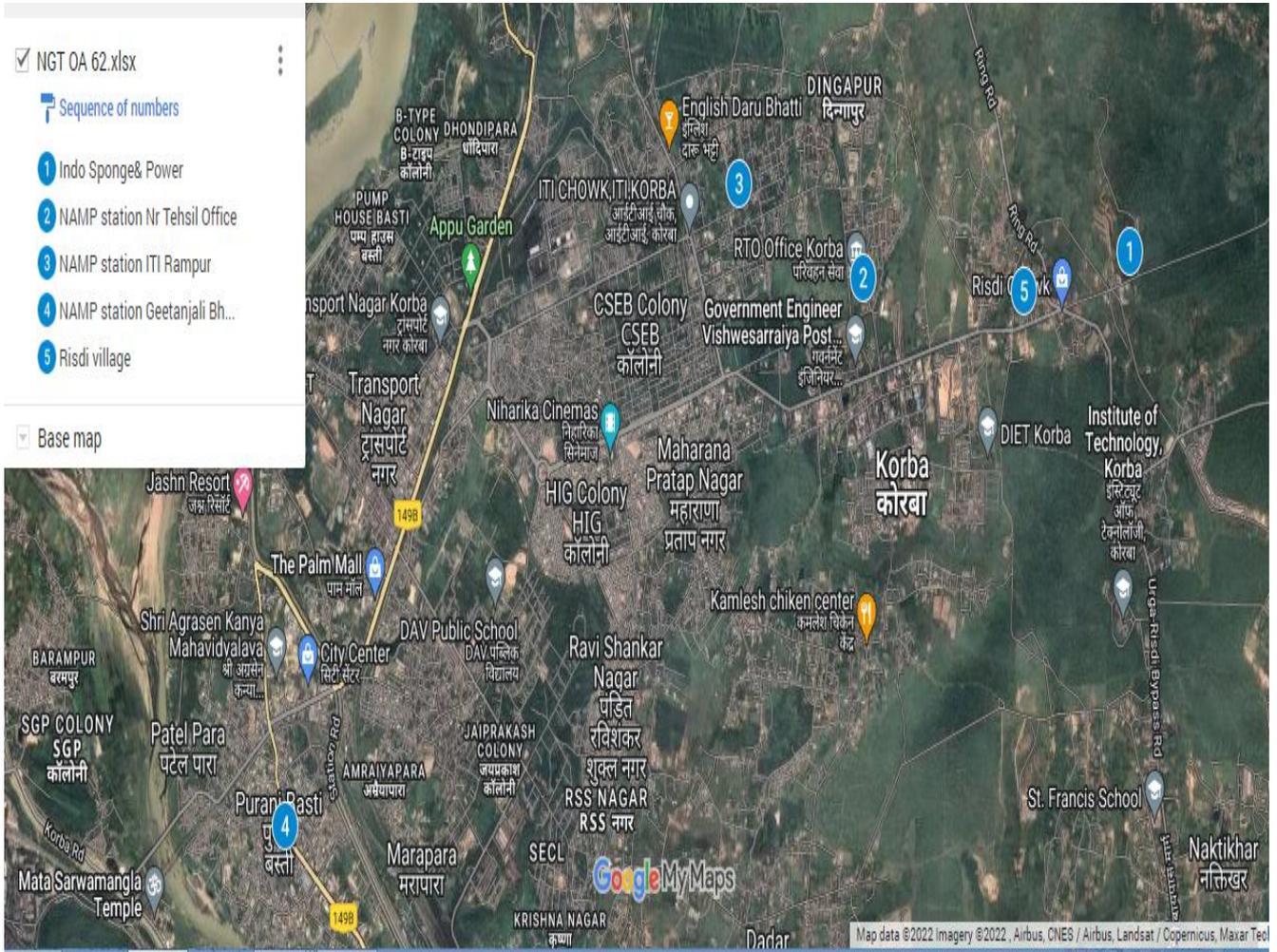
क्र.	ग्राम का नाम	खसरा क्र.	रकबा	विकास योजना में प्रस्ताव	अधिनियम की धारा 23 'क' के तहत उपांतरण के प्रस्ताव
(1)	(2)	(3)	(4)	(5)	(6)
1.	झगरहा	13/2, 13/13, 14/4, 14/23	5.55 एकड़	आरक्षित वन	औद्योगिक

सूचना में उल्लिखित निश्चित समयावधि के भीतर कोई आपत्ति/सुझाव प्राप्त नहीं हुआ है। अतः राज्य शासन एतद्वारा ग्राम झगरहा कोरबा विकास योजना में उपरोक्त उपांतरण की पुष्टि करता है तथा सूचित करता है कि यह उपांतरण झगरहा (कोरबा) विकास योजना का अंगीकृत भाग होगा।

छत्तीसगढ़ के राज्यपाल के नाम से  
तथा आदेशानुसार,  
  
(एस.एस. बजाज)  
विशेष सचिव,  
आवास एवं पर्यावरण विभाग  
मंत्रालय, रायपुर

36

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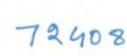


Google map showing the location of factory, Risdi village and NAMP stations

Copy of Panchnamaपंचनामा

आज दिनांक 08/09/2022 लगभग 9.58 AM में ग्राम रिलदी में शिक्षायात कर्तियों के संपर्क करने हेतु संयुक्त समिति द्वारा ग्राम रिलदी में निवासरत लोगों के मुलाकात की गई। उपस्थित ग्रामीणों एवं शिक्षायात कर्तियों से चर्चा के उनके द्वारा बताया गया कि वर्ष जनवरी 2021 में नाली निष्काशन एवं पेयजल आपूर्ति के शिक्षायात नगर निगम कार्यालय कोरबा में विद्यमान के लिये श्री रामेश्वर टेडन द्वारा पत्र में हस्ताक्षर आया गया था, किंतु मेसर्स इण्डो-पेन एंड पावर लिमिटेड के प्रदूषण के ही शिक्षायात के संबंध में उन्हें जानकारी नहीं है। उनके द्वारा बताया गया कि यह प्लॉट वर्ष 2021 के बाद है, और अद्यतन के प्रदूषण की शिक्षायात हमारे द्वारा नहीं की गई समिति द्वारा शिकायत पर संपर्क किया गया। उपस्थित शिक्षायात कर्तियों से श्री रामेश्वर उपाय (अविद्व) के संबंध में जानकारी प्राप्त नहीं हो सकी।

शिक्षायातकर्ता एवं ग्रामीण जन

- 1) अमर दास  7611184410
- 2) उत्तम दास  7240824774
- 3) उमा खाटू उमा खाटू 7611184410  
(संख्याई काप में कोई)
- 4) ज्योति कुमारे राठौर J.K. Rathore
- 5) शंकर प्रसाद यादव 
- 6) अमोघ 
- 7) अनि बेधाव 
- 8) सरदार प्रसाद राठौर 
- 9) आशुषेक दास 9200383862  
 (93700231914)

  
RDCEB/Corba  
Ankur Sahu

Praveen Jan  
Praveen Kumar Jan  
Scientist-B  
CPCB, RD, Rth:rd

Copy of Notice issued by CECB dated 25.01.2019

क्षेत्रीय कार्यालय

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,

तहसील कार्यालय के पास, रामपुर, कोरबा, जिला-कोरबा (छ.ग.)

दूरभाष क्रमांक 07759-222370, ई. मेल-rocecbkorba@gmail.com

क्रमांक 1794/क्षे.का./छ.ग.प.सं.मं./2019  
प्रति,

कोरबा दिनांक 25/01/2019

महाप्रबंधक,

मेसर्स इंडो स्पंज पावर एंड स्टील लिमिटेड

ग्राम-झगरहा, रजगामार रोड, कोरबा,

जिला-कोरबा(छ.ग.)

विषय:- इण्डो स्पंज आयरन फैक्ट्री इण्डस्ट्रीज 50 टीपीडी से व्यापक मात्रा में वायु प्रदूषण फैलाने जाने के संबंध में कारण बताओ नोटिस।

संदर्भ:- इस कार्यालय द्वारा उद्योग का निरीक्षण दिनांक 24.01.2019

उपरोक्त संदर्भित विषयांतर्गत लेख है कि अधोहस्ताक्षरकर्ता एवं इस कार्यालय के सहायक अभियंता के द्वारा दिनांक 24.01.2019 को मेसर्स इण्डो स्पंज आयरन फैक्ट्री इण्डस्ट्रीज 50 टीपीडी इकाई का निरीक्षण किया गया। निरीक्षण दौरान उद्योग के महाप्रबंधक उपस्थित थे। निरीक्षण दौरान उद्योग से व्यापक मात्रा में निम्नलिखित वायु प्रदूषण की स्थिति अवलोकित गई :-

1. यह कि उद्योग की चिमनी से व्यापक मात्रा में धुओं का उत्सर्जन होना पाया गया, जिससे आसपास का क्षेत्र वायु प्रदूषण से प्रभावित हो रहा है।
2. यह कि उद्योग के डस्ट उत्सर्जन बिन्दुओं में जल का छिड़काव किया जाना नहीं पाया गया।
3. यह कि स्लिपसिल से व्यापक डस्ट का उत्सर्जन होना पाया गया साथ ही उद्योग में स्थापित बैग फिल्टर निरीक्षण दौरान कार्यरत होना नहीं पाया गया।
4. यह कि कोल इजेक्टर के पास डस्ट स्प्रेषन की प्राथमिक व्यवस्था नहीं होने के कारण डस्ट उत्सर्जन अत्यधिक मात्रा में होना अवलोकित किया गया।
5. यह कि उद्योग परिसर के अंदर जगह-जगह पर कोल डस्ट का जमाव व्यापक मात्रा में होना पाया गया।
6. यह कि उद्योग के कन्वेयर बेल्ट एवं फीडिंग हॉपर में डस्ट स्प्रेषन व्यवस्था ना होने से वायु प्रदूषण की स्थिति अवलोकित की गई।

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7. यह कि ऑनलाईन इमीशन सिस्टम का संचालन निरीक्षण दौरान बंद पाया गया।
8. यह कि उद्योग परिसर से लगे भूमि पर लगभग 150X150 फीट में उद्योग से उत्पन्न रिजेक्ट डस्ट का भंडारण किया गया है जिसमें विन्ड ब्रेकिंग वॉल का निर्माण नहीं किया गया है। उक्त डस्ट का भंडारण खुले में किये जाने से आसपास का क्षेत्र प्रभावित हो रहा है।
9. यह कि सम्मति शर्तानुसार उद्योग परिसर के संपूर्ण रोड को पक्का किया जाना है किन्तु उद्योग परिसर के अंदर की अधिकांश रोड पक्की नहीं है।

उपरोक्त बिन्दुओं पर कार्यवाही कर, की गई कार्यवाही से 10 दिवस के भीतर इस कार्यालय को अवगत करावें। अन्यथा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत कार्यवाही करने हेतु बाध्य होगा, जिसकी संपूर्ण जिम्मेदारी आपकी होगी।

o/c

क्षेत्रीय अधिकारी,  
25/11/19

छ.गु. पर्यावरण संरक्षण मंडल, कोरबा

पृ.प.क्रमांक /क्षे.का./सू.अ./छ.ग.प.सं.म./2019 कोरबा,दिनांक / /2019  
प्रतिलिपि : सदस्य सचिव,छ.ग.पर्यावरण संरक्षण मंडल,अटल नगर रायपुर (छ.ग.) की ओर  
कृपया सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी,  
25/11/19

छ.गु.पर्यावरण संरक्षण मंडल, कोरबा

o/c

Received  
25/11/19

Copy of Notice issued by CECB dated 28.02.2020

क्षेत्रीय कार्यालय

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
तहसील कार्यालय के पास, रामपुर, कोरबा, जिला-कोरबा (छ.ग.)  
दूरभाष क्रमांक 07759-222370, ई. मेल-rocecbkorba@gmail.com

क्रमांक 1829 /क्षे.का./छ.ग.प.सं.म./2020  
प्रति,

कोरबा दिनांक 28/02/2020

संचालक,

मेसर्स इंडो स्पॉज पावर एंड स्टील लिमिटेड

ग्राम-झगरहा, तहसील-कोरबा,

जिला-कोरबा(छ.ग.)

विषय :- इण्डो स्पंज पावर एण्ड स्टील लिमिटेड के 50 टी.पी.डी. संयंत्र से हो रहे वायु प्रदूषण के संबंध में।

संदर्भ :- इस कार्यालय का निरीक्षण दिनांक 28.02.2020

उपरोक्त संदर्भित विषयांतर्गत लेख है कि अधोहस्ताक्षकर्ता एवं श्री तोरन सिंह, सहायक अभियंता के द्वारा दिनांक 28.02.2020 को आपके उद्योग का निरीक्षण किया गया। निरीक्षण दौरान उद्योग प्रबंधक श्री दिग्विजय सिंह तथा श्री अनिल नायर, इलेक्ट्रीकल (विभाग प्रमुख) उपस्थित थे। उद्योग में निरीक्षण दौरान निम्नलिखित वायु प्रदूषण की स्थितियां अवलोकित की गई :-

1. यह कि बैक फ्लो सूट से धुआँ(धूल-डस्ट) का उड़ना पाया गया।
2. यह कि एफ.डी. फैन के बॉटम से धूल-डस्ट उड़कर आसपास के क्षेत्र में फैल रही है।
2. यह कि ई.एस.पी. के निचले हिस्से से डस्ट उड़कर के उद्योग परिसर एवं उद्योग परिसर के बाहर जमा हो रही है। उद्योग के बैक फिल्टर के हॉपर से वायु प्रदूषण की स्थिति भी अवलोकित की गई।
4. यह कि ऑन लाईन मॉनिटरिंग डिस्प्ले उद्योग परिसर में आज तक नहीं लगाया गया है।
5. यह कि इमीशन डाटा मॉनिटरिंग सिस्टम तथा ऑनलाईन मॉनिटरिंग डाटा में भिन्नता पाई गई।
6. यह कि उद्योग के संपूर्ण आंतरिक मार्ग पक्के नहीं हैं।

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7. यह कि उद्योग के पत्र दिनांक 67/2020 दिनांक 03.02.2020 के अनुसार 50 टी. पी.डी. क्लिन का शट डाउन करने संबंधी पत्र इस कार्यालय को प्रेषित किया गया है। इस कार्यालय के निरीक्षण दिनांक 28.02.2020 को 50 टी.पी.डी. क्लिन का संचालन होना पाया गया। जबकि आपके द्वारा 50 टी.पी.डी. क्लिन संचालन की सूचना इस कार्यालय को आज दिनांक तक नहीं दी गई है।

अतः आपको को निर्देशित किया जाता है कि उक्त बिन्दुओं पर 10 दिवस के भीतर कार्यवाही कर इस कार्यालय को अवगत करावें। अन्यथा मंडल उद्योग के विरुद्ध वायु(प्रदूषण निवारण तथा नियंत्रण) नियम 1981 के तहत कार्यवाही करने हेतु स्वतंत्र होगा, जिसकी संपूर्ण जिम्मेदारी उद्योग प्रबंधक की होगी।

व/क

  
क्षेत्रीय अधिकारी

पृ.क्रमांक 1830/क्षे.का./छ.ग.प.सं.मं./2020  
प्रतिलिपि :- सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, रायपुर की ओर कृपया सूचनार्थ प्रेषित।

छ.ग.पर्यावरण संरक्षण मंडल, कोरबा  
कोरबा दिनांक 28/02/2020

  
क्षेत्रीय अधिकारी,  
छ.ग. पर्यावरण संरक्षण मंडल, कोरबा

व/क

Copy of Notice issued by CECB dated 20.06.2018

क्षेत्रीय कार्यालय

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल,  
तहसील कार्यालय के पास, रामपुर, कोरबा, जिला-कोरबा (छ.ग.)  
दूरभाष क्रमांक 07759-222370, ई. मेल-rocecbkorba@gmail.com

क्रमांक 611 /क्षे.का./छ.ग.प.सं.मं./2018

कोरबा दिनांक 21/06/2018

प्रति,

श्री एस.के.दास,  
महाप्रबंधक,  
मेसर्स इंडो स्पॉज पावर एंड स्टील लिमिटेड  
ग्राम-झगरहा, रजगामार रोड, कोरबा,  
जिला-कोरबा(छ.ग.)

विषय:- इण्डो स्पंज आयरन फैक्ट्री इण्डस्ट्रीज 50 टीपीडी से व्यापक मात्रा में वायु प्रदूषण फैलाने जाने के संबंध में ।

संदर्भ:- इस कार्यालय में दूरभाष के माध्यम से प्राप्त शिकायत दिनांक 21.06.2018

उपरोक्त संदर्भित विषयांतर्गत लेख है कि दिनांक 21.06.2018 को दूरभाष पर प्राप्त शिकायत के परिपेक्ष्य में इस कार्यालय के सहायक अभियंता एवं श्री बी.पी. मिश्रा, प्रयोगशाला सहायक ग्रेड-2 के द्वारा दिनांक 21.06.2018 को मेसर्स इण्डो स्पंज आयरन फैक्ट्री इण्डस्ट्रीज 50 टीपीडी इकाई का निरीक्षण किया गया। निरीक्षण दौरान उद्योग के महाप्रबंधक श्री एस.के. दास उपस्थित थे। निरीक्षण दौरान उद्योग से व्यापक मात्रा में वायु प्रदूषण की स्थिति अवलोकित गई; विवरण निम्नानुसार है :-

1. यह कि उद्योग की चिमनी से व्यापक मात्रा में काला धुआँ का उत्सर्जन होना पाया गया, जिससे आसपास के पेड़-पौधे पूर्ण रूपेण काले हो गये है।
2. यह कि उद्योग के डस्ट उत्सर्जन बिन्दुओं में जल का छिड़काव होना नहीं पाया गया।
3. यह कि स्लिपसिल से व्यापक डस्ट का उत्सर्जन होना पाया गया, जिससे आसपास का क्षेत्र प्रभावित हो रहा है।
4. यह कि कोल इजेक्टर के पास डस्ट स्प्रेषन की प्राथमिक व्यवस्था नहीं होने के कारण डस्ट उत्सर्जन अत्यधिक मात्रा में होना पाया गया।

o/c

- 5 यह कि उद्योग परिसर के अंदर जगह-जगह पर कोल डस्ट का जमाव व्यापक मात्रा में होना पाया गया।
- 6 यह कि उद्योग परिसर के पीछे की बाउण्ड्रीवॉल क्षतिग्रस्त होने से डस्ट उड़कर समीपस्थ खेतों में फैल रहा है।
- 7 यह कि उद्योग के कन्वेयर बेल्ट एवं फीडिंग हॉपर में डस्ट स्प्रेशन व्यवस्था ना होने से वायु प्रदूषण की स्थिति अवलोकित की गई।
- 8 यह कि उद्योग परिसर से लगे भूमि पर लगभग 150X150 फीट में उद्योग से उत्पन्न रिजेक्ट डस्ट का भंडारण किया गया है जिसमें विन्ड ब्रेकिंग वॉल का निर्माण नहीं किया गया है। उक्त डस्ट का भंडारण खुले में किया गया है। जिससे आसपास का क्षेत्र प्रभावित हो रहा है। निरीक्षण दौरान उद्योग के महाप्रबंधक श्री एस. के दास द्वारा बोला गया कि अगर उद्योग का संचालन होगा तो प्रदूषण होगा ही, आप चाहें तो उद्योग बंद करा सकते हैं। उपस्थित महाप्रबंधक द्वारा स्वीकार किया गया कि उद्योग से अत्यधिक मात्रा में वायु प्रदूषण हो रहा है।

आपको निर्देशित किया जाता है कि उपरोक्त बिन्दुओं पर तत्काल कार्यवाही कर, की गई कार्यवाही से 07 दिवस के भीतर इस कार्यालय को अवगत करावें। अन्यथा बोर्ड उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के तहत कार्यवाही करने हेतु बाध्य होगा, जिसकी संपूर्ण जिम्मेदारी आपकी स्वयं की होगी।

पृ.प.क्रमांक 612 /क्षे.का./छ.ग.प.सं.मं./2018  
प्रतिलिपि :

1. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, मुख्यालय नया रायपुर की ओर कृपया सूचनार्थ प्रेषित।
2. कलेक्टर, कोरबा, जिला-कोरबा की ओर कृपया सूचनार्थ प्रेषित।

o/c  
for *Quinapete*  
क्षेत्रीय अधिकारी,  
छ.ग. पर्यावरण संरक्षण मंडल, कोरबा  
कोरबा दिनांक 21/06/2018

o/c  
for *Quinapete*  
क्षेत्रीय अधिकारी,  
छ.ग. पर्यावरण संरक्षण मंडल, कोरबा